

Each : everyone [Or. 21, r. 77(1), C.P.C.] हर एक; प्रत्येक; प्रति
each and every : [s. 25(1), Trade Unions Act] हर एक; प्रत्येक; सभी

each item of depreciable asset : [s. 205(2)(b), Companies Act] अवक्षयणीय आस्ति की हर मद

each year of completed service : [s. 10(10), Income-tax Act] संपूरित सेवा का हर एक वर्ष

earlier assessment year : [s. 74(1)(b), Income-tax Act] पूर्वतर निर्धारण वर्ष

earlier date : [s. 3, expln., T.P. Act] पूर्वतम तारीख

earlier transferee : a person, the transfer in whose favour is earlier in time पूर्वतर अंतरिती

earliest possible moment : earliest possible opportunity [art. XI, Foreign Awards (Recognition and Enforcement) Act] यथासंभव शीघ्र

earliest possible opportunity : [s. 21(2), C.P.C.] यथासंभव सर्वप्रथम अवसर

earmark : [s. 2, Union Duties of Excise (Distribution) Act] निश्चित करना

earn : to receive as return for work done or services rendered; to obtain or deserve as the reward of labour उपार्जित करना ; उपार्जन करना

earned income : अर्जित आय

earned leave : [s. 7(a), Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act] उपार्जित छुट्टी

earnest deposits : अग्रिम जमा

earnest (money) : a nominal sum given by the vendee to the vendor in a contract of sale or the like as a token that the parties are in earnest and have made up their minds; the vendee will lose his money, if he fails to perform his part [s. 55(6)(b), T.P. Act] अग्रिम (धन)

earning capacity : [s. 54(b), Employees' State Insurance Act] उपार्जन सामर्थ्य

earnings : [s. 2(1)(d)(ii), Workmen's Compensation Act] उपार्जन

earth : the ground as a mere surface; land भू ; भूमि ; मिट्टी

earthgraphic assistant : भूमि-लेखाचित्रनीय सहायक ; भू-लेखाचित्रक सहायक

earth moving machinery : [5th sch., item No. 9, Income-tax Act] मिट्टी हटाने वाली मशीनरी

earthquake : [s. 33B(i), Income-tax Act] भूकंप

ease : [s. 118(a)(iii), Cantonments Act] मलमूत्र करना

easement : an easement is a right which the owner or occupier of a certain property possesses as such for the beneficial enjoyment of that property to do and continue to do something or to prevent and continue to prevent something being done, in or upon, or in respect of, certain other property not his own [s. 4, Indian Easements Act and s. 2(f), Limitation Act] सुखाचार; सुविधाधिकार

easement affecting the land : [s. 3(b), Land Acquisition Act] भूमि पर प्रभाव डालने वाले सुखाचार

easement, apparent : [s. 5, Indian Easements Act] प्रकट सुखाचार

easement, continuous : [s. 5, Indian Easements Act] सतत् सुखाचार

easement, disturbance of : सुखाचार में विघ्न

easement of necessity : [s. 13, Indian Easements Act] आवश्यकता का सुखाचार; आवश्यकता का सुविधाधिकार

easement of support : an easement of support of a building by another's land or building may be acquired by grant or prescription. On the latter mode of acquisition the leading authority is Dalten V. Angus आलंब का सुखाचार

easements of necessity and quasi-easement : [s. 13, Indian Easements Act] आवश्यकता के सुखाचार और सुखाचार के सदृश अधिकार

easements restrictive of certain rights : [s. 7, Indian Easements Act] कतिपय अधिकारों के निर्वंधक सुखाचार

easily obtainable : सुगमता से अभिप्राप्य ; सुलभ

easing of new machinery : [s. 13(2)(p), Child Labour (Prohibition and Regulation) Act] नई मशीनरी का सुकरण

easy money, making of : [s. 2(c), Prize Chits and Money Circulation Schemes (Banning) Act] सुलभ धन उपार्जित करना

easy rate of interest : [s. 11(2), Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act] व्याज की आसान दर

eatables : [s. 44(1), expln., Wild Life (Protection) Act] खाद्यवस्तु

eating house : [s. 44(1)(b), Wild Life (Protection) Act] भोजनालय

eaves dropping : knowingly and without lawful authority listen surreptitiously, to private conversation; offence of listening under walls, windows or caves of a house कनसुई करना

ebb and flow of the tide : [s. 3(49), Merchant Shipping Act] ज्वार-भाटा

E.C.G. technician : हृदय लेख तकनीकी

ECAFE : Economic Commission for Asia and Far East इकाफे ; एशिया तथा सुदूरपूर्व का आर्थिक आयोग

ecclesiastic commissioner : चर्च कमिश्नर

ecologist : पारिस्थितिकीविज्ञ ; परिस्थिति विज्ञानी

ecology : पारिस्थितिकी

ecology and environmental studies : [s. 24(2), Nalanda University Act] पारिस्थितिकी और पर्यावरण अध्ययन

economic : pertaining to wealth [preamble, Const.] आर्थिक

Economic Adviser : आर्थिक सलाहकार

Economic Affairs Department : आर्थिक कार्य विभाग ; अर्थ विभाग

Economic and Statistical Adviser : आर्थिक और सांख्यिकीय सलाहकार

Economic Intelligence Inspector : आर्थिक आसूचना निरीक्षक

Economic Investigator : आर्थिक अन्वेषक

economic necessity : [art. 39(e), Const.] आर्थिक आवश्यकता

economic planning : आर्थिक योजना

economic services : आर्थिक सेवाएं

economical rate : [s. 15(2)(b), Khadi and Village Industries Commission Act] मितव्ययी दर

Economic and Statistics, Directorate of : अर्थशास्त्र और सांख्यिकी निदेशालय

Economics Botanist : अर्थ वनस्पतिज्ञ

economist : a specialist in economics अर्थशास्त्री

economy : 1. thrifty management; frugality मितव्ययिता; 2. economy of a country अर्थव्यवस्था

economy slip : मितव्ययी पर्ची

edible oil seeds : [s. 2(a)(i), National Cooperative Development Corporation Act] खाद्य तिलहन

Editor : संपादक

Editor, Assistant : सहायक संपादक

Editor, Chief : प्रधान संपादक

Editor, Sub : उप-संपादक

education : act or process of providing with knowledge [art. 41, Const.] शिक्षा

education and trade : शिक्षा और व्यापार

education and vocational guidance : शिक्षा और व्यावसायिक मार्गदर्शन

Education Board, Secondary : माध्यमिक शिक्षा बोर्ड

Education Expansion Officer : शिक्षा प्रसार अधिकारी

Education Extension Officer : शिक्षा विस्तार अधिकारी

Education Officer : शिक्षा अधिकारी

Education Officer, Adult : प्रौढ शिक्षा अधिकारी

Education Officer, Basic : बुनियादी शिक्षा अधिकारी

educational : of or relating to education [s. 27(3)(b), Representation of the People Act, 1950] शैक्षणिक ; [s. 15(h), Trade Unions Act] शैक्षिक ; शिक्षा संबंधी

Educational Adviser : शिक्षा सलाहकार

educational exchange programme : शैक्षणिक विनिमय कार्यक्रम

educational expense : [s. 80F(1), Income-tax Act] शिक्षा व्यय

educational institution : [s. 27(3)(b), Representation of the People Act, 1950] शैक्षणिक संस्था ; [s. 14(xvii), Aligarh Muslim University Act] शिक्षा संस्था

educational project : शिक्षा परियोजना

educational qualification : [s. 288(2)(vi), Income-tax Act] शैक्षिक अर्हता

educational research : शैक्षणिक अनुसंधान ; शैक्षणिक गवेषणा

educational rights : [art. 29, heading, Const.] शिक्षा संबंधी अधिकार

educationally backward class : [art. 15(4), Const.] शैक्षिक दृष्टि से पिछड़ा हुआ वर्ग

educationist : a specialist in the theory and methods of education [s. 5(2)(c), University Grants commission Act] शिक्षाविद्

Educator, Family Planning Block Extension : परिवार नियोजन खंड विस्तार शिक्षक

efface : to obliterate; more widely, to cause to disappear [s. 261, I.P.C.] मिटाना

effacement : [s. 2(f)(ii), Trade and Merchandise Marks Act] मिटाना

effacing marks : [s. 41(2)(h), Indian forest Act] चिहनों को मिटाना

effect : 1. something caused or produced; a result, consequence [s. 136, ill. (d), Indian Evidence Act] परिणाम ; 2. the operative influence; the state or fact of being operative; the impression produced on the mind [s. 12, ill. (b), Indian Contract Act] प्रभाव

effect alteration : [s. 12(1), Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act] परिवर्तन करना

effect, carrying into : कार्यान्वित करना

effect, cause and : कार्य-कारण

effect from such date, with : [s. 36(3), Industrial Finance Corporation Act] उस तारीख से

effect, give : प्रभावशील करना ; प्रभावी करना ; कार्यान्वित करना

effect of failure to comply with or to give effect to directions given by the Union : [art. 365, margin, Const.] संघ द्वारा दिए गए निर्देशों का अनुपालन करने में या उनको प्रभावी करने में असफलता का प्रभाव

effect of proclamation of emergency : [art. 365, margin, Const.] आपात की उद्घोषणा का प्रभाव

effect reduction : [s. 293(3), prov., Companies Act] कमी करना

effect, shall have : [s. 10A, Inland Vessels Act] प्रभावी होगा ; [s. 36(4), Industrial Finance Corporation Act] प्रभावशील होगा

effect, take : [s. 426(1), Cr. P.C.] प्रभावी होना ; प्रभावशील होना

effect, to that : 1. having that influence उस प्रभाव का ; 2. having the purport or tenor [ss. 329(1) and 360(1), prov., Cr. P.C.] उस भाव का ; तदर्थक

effect, with immediate : जो तुरंत प्रभावशील होगा ; जो तुरंत प्रभावी होगा

effecting escape : [s. 382, I.P.C.] निकल भागना

effecting the sale or purchase : [s. 38, Indian Trusts Act] विक्रय या क्रय करना

effective : 1. in operation क्रियाशील ; 2. capable of bringing about an effect; productive of result प्रभावी ; 3. actual वास्तविक

effective arrangement : [s. 40(a)(iv), Income-tax Act] प्रभावी इंतजाम

effective carrying out : प्रभावी रूप से कार्यान्वित करना

effective implementation : an implementation which is productive of the desired effect [s. 21(k), Unit Trust of India Act] प्रभावपूर्ण कार्यान्वयन ; प्रभावी क्रियान्वयन

effective in law : [Indo-Tibetan Police Force Act] विधि की दृष्टि में प्रभावी

effective service : प्रभावी सेवा

effective strength : वास्तविक संख्या

effects : goods and chattels; movable property चीजवस्त

effectual : characterized by adequate power to produce an intended effect प्रभावी ; प्रभावकारी ; प्रभावशील

effectual in law : [s. 2, Powers-of-Attorney Act] विधि में प्रभावशील

effectual receipts : [s. 36, Trade and Merchandise Marks Act] प्रभावी रसीदे

effectually : so as to answer the purpose प्रभावी तौर पर ; [s. 297(2)(e), Income-tax Act] प्रभावकारी रीति से

effectuate : [s. 5, Indian Trusts Act] प्रभावशील होना

efficacious : that produces or is certain to produce the intended effect [s. 41(h), Specific Relief Act] प्रभावकारी

efficacious relief : [s. 41(h), Specific Relief Act] प्रभावकारी अनुतोष

efficacy : effectiveness [s. 275, I.P.C.] प्रभावकारिता

efficiency : power to produce the result intended; skilfulness दक्षता

efficiency bar : [s. 7, expln. II(i), Payment of Wages Act] दक्षतारोध

Efficiency Bureau : कार्यकुशलता ब्यूरो ; कार्यकुशलता केंद्र

efficiency cum performance audit : दक्षता सह-संपादन संपरीक्षा

Efficiency Inspector : दक्षता निरीक्षक

Efficiency Officer : कार्यकुशलता अधिकारी ; दक्षता अधिकारी

efficient : adequately skilled and active [s. 15, Industrial Finance Corporation Act] दक्ष ; दक्षतापूर्ण ; पर्याप्त

efficient conduct : [s. 46(q), Agricultural Refinance Corporation Act] दक्ष संचालन

efficient conduct of the affairs : [s. 48(2)(n), State Financial Corporations Act and s. 43(2)(o), Industrial Finance Corporation Act] कार्यकलापों का दक्ष संचालन

efficient conduct of business : [s. 198(4), prov., Companies Act] कारबार का दक्ष संचालन

efficient conduct of military operations : [ss. 3(1) and 16(1), Defence and Internal Security of Indian Act] सैनिक संक्रियाओं का दक्ष संचालन

efficient discharge : [s. 10, Damodar Valley corporation Act] दक्षतापूर्वक निर्वहन ; [s. 21, State Financial Corporations Act] दक्ष पालन ; [Long title, Departmentalisation of Union Accounts (Transfer of Personnel) Act] दक्षतापूर्ण निर्वहन

efficient discharge of functions : [s. 7(2), Coffee Act and s. 13(3), Immoral Traffic (Prevention) Act] कृत्यों का दक्षतापूर्ण निर्वहन

efficient instructions : [s. 4(1)(d), Delhi School Education Act] अच्छा शिक्षण

efficient lighting : पर्याप्त रोशनी

efficient means of communication : [s. 62, *Indian Railways Act*] संचार के दक्ष साधन

efficient performance of functions : [s. 31(1), *Unit Trust of India Act*] कृत्यों का दक्षतापूर्ण पालन

efflorescence : the period or state of flowering; the action or a process of developing and unfolding as if coming into a flower उत्फुल्लन

effluent : [s. 22(2)(iii), *Damodar Valley Corporation Act*] बहिः स्रोत ; [s. 12(1), *Factories Act*] बहिः स्राव

effluvia : unpleasant exhalation or smell [s. 8, *Beedi and Cigar Worker (Conditions of Employment) Act*] दुर्गंध

efflux of time : the lapse or expiry of time [s. 111(a), *T.P. Act*] समय का बीत जाना ; समय का व्यतीत हो जाना ; [s. 294(4), *Companies Act*] अवधि खत्म हो जाना

egress : बाहर जाना

either by name or by virtue of office : [s. 15, *General Clauses Act*] या तो नाम से या पदाभिधान से

either conditionally or unconditionally : [s. 6, *Customs Act*] या तो शर्त सहित या बिना शर्त के

either directly or through officers : [art. 53(1), *Const.*] या तो स्वयं या अधिकारियों के द्वारा

either generally or in specified classes of cases : [s. 21(i), *Cardamom Act*] चाहे साधारणतया चाहे मामलों के विनिर्दिष्ट वर्गों में; साधारणतया या मामलों के विनिर्दिष्ट वर्गों में

either house : [art. 87(2), *Const.*] प्रत्येक सदन

either house of Parliament : [art. 59(1), and art. 158(1), *Const.*] संसद् का कोई सदन

either of the expressions : इन दोनों में से कोई पद

either party : the one or the other of the two parties दोनों में से कोई पक्षकार

either sex : [s. 7, *North-Eastern Hill University Act*] स्त्री और पुरुष; स्त्री या पुरुष ; स्त्री-पुरुष

either wholly or in part : [s. 2, *Legal Representatives Suits Act*] या तो पूर्णतः या भागतः

eject : 1. to evict from property [ss. 112, prov. and 114, *T.P. Act*] बेदखल करना ; 2. to throw out [s. 443, *I.P.C.*] बाहर कर देना

ejection, decree for : [s. 14, *T.P. Act*] बेदखली के लिए डिक्री

elapse : to slip away; to expire [s. 17(1)(b), *T.P. Act and art. 108(1), Const.*] बीत जाना ; व्यपगत होना

elect : to cast vote for the purpose of selecting members of any legislative, municipal or other authority, of whatever character; the method of selection which is, by or under any law prescribed, as by election; to select by election; to choose which of two courses a person, who has the opportunity and right to elect, will take [Or. 32, r. 12(2), *C.P.C.*] निर्वाचन करना

elect for pensionary benefits : पेंशनिक फायदों का निर्वाचन करना

elect to abandon the suit : [Or. 32, r. 12(4), *C.P.C.*] वाद का परित्याग करने का निर्वाचन करना

elect to proceed with the suit : [Or. 32, r. 12(2), *C.P.C.*] वाद आगे चलाने का निर्वाचन करना

elect to receive the pension : [s. 13, *expln., Supreme Court Judges (Conditions of Service) Act*] पेंशन लेने का चयन करना

elect to rescind : विरुद्धित करने का निर्वाचन करना

elect to treat the breach of the condition as a breach of warranty : [s. 13(1), *Sale of Goods Act*] यह निश्चित करना कि शर्त के भंग को वारंटी का भंग माने

elected auditor : निर्वाचित संपरीक्षक

elected director : [s. 11(2), *Industrial Finance Corporation Act*] निर्वाचित निदेशक

elected representative : निर्वाचित प्रतिनिधि

election : election in law is when a man is left to his own free will to take or do one thing or another, which he pleases; it is more frequently applied to the choosing between two rights by a person who derives one of them under an instrument in which an intention appears that he should not enjoy both; this word is also commonly applied to the choosing of representatives [s. 21(11), *I.P.C.*, s. 35, *T.P. Act and Or. 1, r. 2, C.P.C.*] निर्वाचन (इलेक्शन)

election agent : an agent appointed by a candidate to look after his interest at and to represent him at an election [s. 77(1), *Representation of the People Act, 1951 and s. 40, Representation of the People Act, 1950*] निर्वाचन अभिकर्ता (इलेक्शन एजेंट)

Election, casual : [s. 2(vi), *cantonments Act*] आकस्मिक निर्वाचन

Election Commission : निर्वाचन आयोग

Election Commission of India : [s. 13A, *expln., Income-tax Act*] भारत का निर्वाचन आयोग

Election Commissioner : निर्वाचन आयुक्त

election in prospect : [s. 79(b), *Representation of the People Act, 1951*] भावी निर्वाचन

election meeting : [s. 127, *Representation of the People Act, 1951*] निर्वाचन सभा

election of President : [art. 54, *margin, Const.*] राष्ट्रपति का निर्वाचन

election of the plaintiff, at the : [s. 21, *Presidency Small Cause Courts Act*] वादी के विकल्प पर

election of Vice-President : [art. 66, *margin, Const.*] उपराष्ट्रपति का निर्वाचन

election papers : [s. 169(2)(h), *Representation of the People Act, 1951*] निर्वाचन के कागज-पत्र

election petition : petition for enquiry in the validity of elections [s. 83(1), *Representation of the People Act, 1951 and s. 17, Manipur (Hill Areas) District Councils Act*] निर्वाचन अर्जी

Election Tribunal : निर्वाचन अधिकरण

elections to the House of the People and to the Legislative Assemblies of States to be on the basis of adult suffrage : [art. 326, *margin, Const.*] लोक सभा और राज्यों की विधान सभाओं के लिए निर्वाचनों का वयस्क मताधिकार के आधार पर होना

elective office : [s. 2(5), *Delhi Municipal Corporation Act*] निर्वाचन पद

elector : [s. 2(e), *Representation of the People Act, 1951*] निर्वाचक

electoral college : a body of persons entitled to vote at an election, but not constituted on the basis of a territorial constituency [s. 39(1), *Representation of the People Act, 1951 and art. 54 and art. 66(1), Const.*] निर्वाचकगण (इलेक्टोरल कालेज)

electoral constituency : निर्वाचन-क्षेत्र

electoral officer : निर्वाचन अधिकारी

electoral officer, chief : [s. 13A, *Representation of the people Act, 1950*] मुख्य निर्वाचन अधिकारी

Electoral Registration Officer : [s. 13B, *Representation of the People Act, 1950*] निर्वाचक रजिस्ट्रीकरण आफिसर (इलेक्टोरल रजिस्ट्रेशन आफिसर)

electoral right : the right of a person to stand or not to stand as, or to withdraw from being a candidate or to vote or refrain from voting at an election [s. 171B, *I.P.C. and s. 79(d), Representation of the People Act, 1951*] निर्वाचन अधिकार

electoral roll : an official list of voters at an election [s. 13B, *Representation of the People Act, 1950*] निर्वाचक नामावली

Electoral Rolls Inspector : निर्वाचक नामावली निरीक्षक

Electoral Supervisor : निर्वाचन पर्यवेक्षक

electorate : the whole body of those entitled to vote at an election [s. 10(2)(a), *Representation of the People Act, 1950*] निर्वाचक-मंडल

electors on electoral rolls : निर्वाचक नामावली में दर्ज मतदाता

electric current : [1st. sch., ch. 27, heading 27.17, Customs Tariff Act] विद्युत धारा

Electric Inspector : बिजली निरीक्षक

electric shunter : बिजली शंटर

electric signalling communication : [s. 32(1), Indian Electricity Act] विद्युत संकेतन संचार

Electric Supervisor : बिजली पर्यवेक्षक ; विद्युत पर्यवेक्षक

electric supply line : [s. 2(f), Indian Electricity Act] विद्युत प्रदाय लाइन

electric traction : [s. 37(2)(g), Indian Electricity Act] विद्युत संकषण

electric welder : विद्युत वेल्डर

electrical : [s. 2(c), expln., Industrial Finance Corporation Act] वैद्युत ; विद्युत

electrical charge man : वैद्युत चार्जमैन

electrical energy : [s. 2(g), Factories Act] विद्युत ऊर्जा

Electrical Engineer : विद्युत इंजीनियर

Electrical Engineer-in-chief : प्रमुख विद्युत इंजीनियर ; प्रमुख बिजली इंजीनियर

Electrical Inspector : [s. 21(4), Indian Electricity Act] विद्युत निरीक्षक

electrical installation : [s. 30(1)(b)(iii), Indian Electricity Act] विद्युत संस्थापन

Electrical Measuring Instrument Fitter : विद्युतमापी उपकरण फिटर

electrical porcelain insulators : [sch., I, item 11, Employees' Provident Funds and Miscellaneous Provisions Act] चीनी मिट्टी के वैद्युत रोधक

electrical quantity : [s. 90(1)(b), Indian Electricity Act] विद्युत की मात्रा

Electrical Signal Maintainer : बिजली सिग्नल अनुरक्षक

electrical transmission line : [s. 22(2)(ii), Damodar Valley Corporation Act] विद्युत पारेषण लाइन

Electrical Works Division : बिजली निर्माण प्रभाग

electrician : one who is versed in electricity or deals with electrical apparatus विद्युततंत्री ; बिजली मिस्त्री

electricity : विद्युत

Electricity Board, Central : केंद्रीय विद्युत बोर्ड

Electroplator : विद्युतलेपक

electro-therapeutics : [s. 44(g)(viii), Aligarh Muslim University Act] विद्युत चिकित्सा

electrolytic action : [s. 37(2)(g), Indian Electricity Act] विद्युत अपघटनी क्रिया

electronic accounting and business machine : [5th sch., item 17, Income-tax Act] हिसाब लगाने वाली और कारबार की इलेक्ट्रॉनिक मशीन

electronic and print media : इलेक्ट्रॉनिक और प्रिंट माध्यम; इलेक्ट्रॉनिक और प्रिंट मीडिया

electronic cheque : [s. 81A, Information Technology Act] इलेक्ट्रॉनिक चैक

electronic communication equipment : [5th sch., item 17, Income-tax Act] संचार संबंधी इलेक्ट्रॉनिक उपस्कर

electronic control : [5th sch., item 7, Income-tax Act] इलेक्ट्रॉनिक नियंत्रण

electronic data : [long title, Information Technology Act] इलेक्ट्रॉनिक डाटा

electronic media : [s. 126A(1), Representation of People Act, 1951] इलेक्ट्रॉनिक मीडिया

electronic signature : [s. 2(ta), Information Technology Act] इलेक्ट्रॉनिक चिह्नक

electronic video linkage : [s. 167(2), expln. 2, Cr. P.C.] इलेक्ट्रॉनिक दृश्य संपर्क

electronic voting machine : [r. 66A, margin, Conduct of Election Rules] इलेक्ट्रॉनिक मतदान मशीन

electronic voting system : इलेक्ट्रॉनिक मतदान प्रणाली

element : in connection with circuit [s. 2(h), Semiconductor Integrated Circuits Layout-Design Act] अवयव ; तत्व

element, imperative : आज्ञापक तत्व

elementary : प्रारंभिक

elementary education : प्रारंभिक शिक्षा

elementary knowledge : प्रारंभिक ज्ञान

elements, traditional : परंपरागत तत्व ; पारंपरिक तत्व

elevation : [s. 33A (8), Income-tax Act] ऊंचाई

eligibility : the quality of being eligible पात्रता

eligibility for re-election : [art. 57 margin, Const.] पुनर्निर्वाचन के लिए पात्रता

eligible first year commission : उपयुक्त प्रथम वर्ष कमीशन

eligible for appointment : [art. 157, Const.] नियुक्त होने का पात्र

eligible for enrolment : [s. 7, National Cadet Corps Act] भर्ती का पात्र

eligible for re-appointment : पुनर्नियुक्ति का पात्र

eligible for re-election : [s. 12(3), Chartered Accountants Act and art. 57, Const.] पुनर्निर्वाचन का पात्र

eligible institution : [s. 2(f), Agricultural Refinance Corporation Act] पात्र संस्था

eligible issue of capital : [s. 280Y(a), Income-tax Act] उपयुक्त पूंजी पुरोधरण

eligibility : पात्रता

elsewhere : [s. 640A, Companies Act] अन्यत्र

elucidate : rendering lucid; explaining [Or. 26, r. 9, C.P.C.] विशदीकरण

elucidating any matter in dispute : [Or. 26, r. 9, C.P.C. and s. 5(ii), Civil Courts Amins Act] विवाद में के किसी विषय का विशदीकरण

eluded pursuit, has : [s. 78(1), Cr. P.C.] पीछा किए जाने से बच निकला है

emasculation : the action of depriving of virility [s. 320, I.P.C.] पुंस्त्वहरण

embankment : a structure raised to hold water back [s. 2(c)(i), Salt Cess Act] बांध ; [s. 7(1)(a), Indian Railways Act] तटबंध

Embankment Officer : तटबंध अधिकारी

embarkation, port of : [IIIrd sch., art. 118, Geneva Conventions Act] पोतारोहण पत्तन

embarked, capital : [s. 150, ill., Indian Succession Act] लगाई हुई पूंजी

embarrass relations : [s. 19(3), Navy Act] संबंधों में उलझन उत्पन्न करना

embarrassed, become : 1. to fall into difficulties [s. 133, ill. (d), Indian Contract Act] संकट में पड़ना ; 2. to be placed in perplexity उलझन में पड़ना

embarrassment : perplexity, confusion or constraint [Or. 1, r. 2, C.P.C.] उलझन ; संकट

embassy : राजदूतावास

embezzlement : dishonest misappropriation of property by a person, who comes in possession thereof lawfully [s. 126, expln., ill. (c), Indian Evidence Act] गबन

emblem : visible representation of an idea or quality; symbol संप्रतीक

embodied : 1. incorporated in [s. 58(c), T.P. Act] सन्निविष्ट;
2. included in a body [s. 2(1)(e), Army Act] निकायकृत;
3. became a limb of अंगीभूत; 4. सम्मिलित

embodied in the bill of lading : [sch., art. IV(5), Indian Carriage of Goods by Sea Act] वहन-पत्र में सम्मिलित

embody in the document : [s. 58(c), T.P. Act] दस्तावेज में सन्निविष्ट करना

embossed : prefaced, ornamented or finished by embossing [s. 2(g), Indian Post Office Act] समुद्भूत

embossed or engraved : [s. 2(13)(a), Indian Stamp Act] समुद्भूत या उत्कीर्ण

embrace : [s. 17, Court fees Act] में समाविष्ट होना

emergency : an unforeseen combination of circumstances or the resulting state that calls for immediate action आपात

emergency case : a patient requiring medical attention as an emergency measure आपात रोगी

emergency cash requisition : आपात नकद अध्यक्ष

emergency certificate : [s. 4(2)(9)(a), Passports Act] आपात प्रमाणपत्र

Emergency Commissioned Officer : आपात आयुक्त आफिसर

emergency in trade : व्यापार में आपात स्थिति

emergency irrigation works : आपातकालीन सिंचाई संकर्म

emergency, proclamation of : आपात की उद्घोषणा

emergency provision : a provision to meet the exigencies of a particular emergency आपात उपबंध

emergency risk : [s. 15(f)(iii), General Insurance (Emergency Provisions) Act] आपात संकट

emeritus professor : [second sch., item, 26(2)(b), Jawaharlal Nehru University Act] एमेरिटस प्राचार्य; मानद आचार्य

emigrant : a person leaving a country for permanent residence elsewhere [s. 2(1)(aa), Emigration Act] उत्प्रवासी

emigrant ship : उत्प्रवासी-पोत

emigration : leaving one's country to take up permanent residence in other country उत्प्रवास

emigration agent : [s. 24(2)(j), Emigration Act] उत्प्रवास अधिकर्ता

emigration depot : [s. 6(1)(d), Census Act] उत्प्रवास डिपो

eminent : विख्यात; ख्याति प्राप्त; अग्रगण्य; सुप्रसिद्ध; विशिष्ट; उत्कृष्ट

eminent domain : the right of the State to reassert its dominion over any portion of the soil of the State on account of public exigency and for the public good; the power to take private property for public use सर्वोपरि अधिकार

eminent jurist : [s. 6(1)(ee), Advocates Act] प्रतिष्ठित विधिशास्त्री

eminent painter : [1st sch., app. A, Form No. 39, C.P.C.] प्रसिद्ध चित्रकार

eminent scholar : [s. 9(2)(viii), Wakf Act] ख्यातिप्राप्त विद्वान

eminently qualified persons : उत्कृष्ट रूप से अर्हित व्यक्ति

emission : an act or instance of emitting [s. 2(1), Indian Wireless Telegraphy Act] उत्सर्जन

emolument : [art. 18(4), Const.] उपलब्धि

emoluments : profits or perquisites from office, employment or labour [s. 2(b), Employees' Provident Funds and Miscellaneous Provisions Act, art. 59(3) and art. 112(3)(a), Const.] उपलब्धियां

empanel : to enter (the names of a jury) on a panel or official list; to choose (a jury) from such a list [s. 229, I.P.C.] पैनलित करना/पैनल में रखना

emperor : [s. 58(3), Indian Partnership Act] एम्परा

empire : [s. 58(3), Indian Partnership Act] एम्पायर

employ : 1. to engage or use the services of (a person); to keep (a person) in service; to make use of [s. 14, I.P.C. and s. 197(1)(a), Cr. P.C.] नियोजित करना; रोजगार देना; 2. to

apply to a purpose [s. 4(b), Indian Trusts Act] लगाना

employ, bonafide : [s. 77(2)(c), Companies Act] यथार्थ नियोजन

employ the assets : [s. 27(3), Estate Duty Act] आस्तियां नियोजित करना

employed person : [s. 2(1), Payment of Wages Act] नियोजित व्यक्ति

employed to work : [art. 24, Const.] काम करने के लिए नियोजित

employee : one who is employed by another, especially by a business concern or government; one employed in a position below the executive level कर्मचारी

Employees and Agents Relations Committee : [s. 22(3), Life Insurance Corporation Act] कर्मचारी और अधिकर्ता संबंध समिति

employees' contribution : [s. 39, Employees' State Insurance Act] कर्मचारी अभिदाय

Employees State Insurance Corporation : कर्मचारी राज्य बीमा निगम

employer : one who employs नियोजक; नियोक्ता

employer's contribution : [s. 39, Employees' State Insurance Act] नियोजक अभिदाय

employment : the action of employing; the state of being employed [s. 2(q), Industrial Disputes Act and art. 16(1), Const.] नियोजन; रोजगार

employment and unemployment : नियोजन तथा अनियोजन

employment exchange : [s. 2(d), Employment Exchanges (Compulsory Notification of Vacancies) Act] रोजगार कार्यालय; (एम्प्लायमेंट एक्सचेंज); नियोजनालय

Employment Liaison Officer : रोजगार संपर्क अधिकारी

employment in the national service : [s. 13(a), Defence and Internal Security of India Act] राष्ट्रीय सेवा में नियोजन

Employment Officer : रोजगार अधिकारी

empower : to invest legally or formally with power; to authorise [ss. 19 and 20, I.P.C.] सशक्त करना

empowered by law to sue : [Or. 11, r. 5, C.P.C.] विधि द्वारा वाद लाने के लिए सशक्त; वाद लाने के लिए विधि द्वारा सशक्त

empress : [s. 58(3), Indian Partnership Act] एम्प्रेस

empty haulage charges : [s. 2(a)(ii), Railway Passenger Fares Act] खाली डिब्बों का कर्षण प्रभार

enable : to render able समर्थ बनाना

enabling provision : सामर्थ्यकारी उपबंध

enact : to make into an Act [preamble and art. 123(3), Const.] अधिनियमित करना

enacted : अधिनियमित

enacted as follows : निम्नलिखित रूप में अधिनियमित

enactment : that which is enacted; a statute; one of the provisions of a law [s. 3(19), General Clauses Act] अधिनियमिति

enamel : a glossy substance usually opaque, applied by fusion to the surface of pottery etc. इनमल

encadre : to include in the cadre संवर्गित करना; काडर में सम्मिलित करना; काडर में लेना

encadrement : संवर्गीकरण; काडर बनाया जाना; काडर में सम्मिलित किया जाना

encampment : [s. 46, Delhi Police Act] डेरा डालना

encase : [s. 26(1)(a), Factories Act] आवेष्टित करना; आवेष्टन करना

encashable value : भुनाने पर मिल सकने वाला मूल्य

encashment : the action of encashing or converting into cash भुनाना

enceinte : [s. 2(b)(iii), Muslim Women (Protection of Right on Divorce) Act] गर्भवती स्त्री; प्राचीर

encircle, to : to surround [1st sch., art. 15, Geneva Conventions Act] परिवेष्टित करना

enclave : [s. 2(f), *Airports Economic Regulatory Authority of India Act*] अंतःक्षेत्र

enclose : [s. 3(4), *Income-tax Act*] परिवेष्टित करना

enclosure : 1. an enclosed space [s. 28(1)(b), *Factories Act*] बाड़ा; 2. [Or. 21, r. 35(3), *C.P.C.*] अहाता; 3. संलग्नक

encoded language : [s. 13, *Collection of Statistics Act*] कोड भाषा

encourage : प्रोत्साहन प्रदान करना; प्रोत्साहन देना; [s. 9(2)(k), *Cardamom Act*] प्रोत्साहित करना

encourage or maintain the supply of standard cloth : [s. 4(1), *Cotton Cloth Act*] स्टैंडर्ड कपड़े के प्रदाय को बढ़ावा देना या कायम रखना

encroachment : the action of encroaching i.e. intruding usurpingly (on others' territory, rights etc.) [s. 108(n), *T.P. Act*] अधिक्रमण

Encroachment Inspector : अधिक्रमण निरीक्षक

encrypted : [s. 4A(9), *expln. (d) Cable Television Networks (Regulation) Act*] गूढ़लेखित

encumbered : विल्लंगमित

encumbrance : a claim, lien, liability attached to property, as mortgage etc. [s. 73(1), *prov. (c), C.P.C.*] विल्लंगम

encumbrancer : one who has a legal claim on an estate [s. 60A(2), *T.P. Act*] विल्लंगमदार

encumbrancer in good faith and for valuable consideration : [s. 53IA, *Companies Act*] सद्भावपूर्ण तथा मूल्यवान प्रतिफल के लिए विल्लंगमदार

Encyclopaedia : [s. 80QQA(2)(a), *Income-tax Act*] विश्वकोष

end opening carriages : सिरे पर खुलने वाले डिब्बे

end product : [s. 2(1)(j)(ii), *Consumer Protection Act*] अंत्य उत्पाद

endanger : to put in peril [ss. 279 and 280, *I.P.C.*] संकटापन्न करना

endanger human life : [s. 336, *I.P.C.*] मानव जीवन का संकटापन्न होना; मानवीय जीवन को संकटापन्न करना

endeavour : 1. the effort directed to attain an object; strenuous attempt प्रयास; 2. [art. 51A(j), *Const.*] प्रयास करना

endeavour, utmost : अधिकतम प्रयास

endeavour to seduce : [s. 44, *Navy Act*] विलुब्ध करने का प्रयास करना

endeavour to tempt : [s. 8(a), *Immoral Traffic (Prevention) Act*] प्रलोभित करने का प्रयास करना

endeavouring to transfer, person : अंतरण करने का प्रयास करने वाला व्यक्ति

endemic disease : [s. 2(xvii), *Cantonments Act*] स्थानिक रोग

endorse : to make an endorsement on पृष्ठांकन करना; [art. 110(4), *Const.*] पृष्ठांकित करना

endorsed warrant : [s. 17(1), *Extradition Act*] पृष्ठांकित वारंट

endorsee : a person in whose favour an endorsement is made पृष्ठांकिती

endorsement : a writing on the back of a document; this will include an endorsement on a negotiable instrument and also the writing in evidence of payment of any amount or portion of amount due on a document पृष्ठांकन

endorsement, blank : कोरा पृष्ठांकन

endorsement, facultative : ऐच्छिक पृष्ठांकन

endorsement, general : साधारण पृष्ठांकन

endorsement in blank : an endorsement where the endorser signs his name only [s. 16(1), *Negotiable Instruments Act*] निरंक पृष्ठांकन

endorsement in full : [s. 16(1), *Negotiable Instruments Act*] पूर्ण पृष्ठांकन

endorsement of a negotiable instrument : [Or. 21, r. 34, *C.P.C.*] परक्राम्य लिखत का पृष्ठांकन

endorsement, qualified : सशर्त पृष्ठांकन

endorsement, restrictive : निर्बंधनात्मक पृष्ठांकन

endorsement, sans recourse : दायित्वमुक्त पृष्ठांकन

endorsement, special : विशेष पृष्ठांकन

endorsement, transfer of : [s. 20, *Motor Vehicles Act*] टिप्पणी का उतारा जाना

endorser : a person who endorses any document पृष्ठांकनकर्ता

endow them with such powers and authority : [art. 40, *margin, Const.*] ऐसी शक्तियां और प्राधिकार प्रदान करना

endowment : a permanent provision for any institution or person; all property belonging to or given or endowed for religious and charitable purposes [s. 92(2), *C.P.C.*] विन्यास

endowment assurance : [sch. I, pt. B, para 4(b)(i), *Life Insurance Corporation Act*] सावधि बीमा; बंदोबस्ती बीमा

endowment insurance policy : [s. 9(5), *Foreign Exchange Regulation Act*] सावधि बीमा पालिसी; बंदोबस्ती बीमा पालिसी

ends of justice : the objectives of justice न्याय के उद्देश्य

enemy : one that hates and wishes or seeks to injure another [s. 3(x), *Army Act* and s. 4(xviii), *Air Force Act*] शत्रु

enemy alien : [art. 22(3)(a), *Const.*] शत्रु अन्यदेशीय

enemy currency : [sch., item 104, *Trading with the Enemy (Continuance of Emergency Provisions) Act*] शत्रु की करेंसी

enemy firm : [sch., item 105, *Trading with the Enemy (Continuance of Emergency Provisions) Act*] शत्रु की फर्म

enemy territory : शत्रु राज्यक्षेत्र

energy : a body's power of doing work by virtue of its motion or by virtue of stresses resulting from its relation to other bodies ऊर्जा

enface : to write or stamp on the face मुखांकित करना; मुखांकन करना

enfeebled by disease or age : [s. 16(3)(b), *Indian Contract Act*] रोग या आयु से क्षीण

enforce : to compel the observance of; to put in execution; to cause to take effect [s. 141(fourth), *I.P.C.*] प्रवर्तित करना; प्रवर्तित कराना; लागू करना; पालन कराना; [s. 11, *T.P. Act*] का प्रवर्तन कराना

enforce a partition : to bring about a partition [s. 44, *T.P. Act*] विभाजन कराना

enforce a trust : [s. 19(k), *Presidency Small Cause Courts Act*] न्यास का प्रवर्तन कराना

enforce attendance : [s. 7B(2)(a), *Coal Mines Provident Fund and Miscellaneous Provisions Act*] हाजिर कराना

enforce direction : [s. 11, *T.P. Act*] निदेश का प्रवर्तन कराना

enforce disability : [long title and s. 4, *Protection of Civil Rights Act*] नियोग्यता लागू करना

enforce discipline : [s. 5(21), *University of Hyderabad Act*] अनुशासन का पालन कराना

enforce foreign award : [s. 4, *Foreign Awards (Recognition and Enforcement) Act*] विदेशी पंचाट का प्रवर्तन कराना

enforce the surrender of the land : [s. 47, *Land Acquisition Act*] भूमि का अभ्यर्पण प्रवर्तित कराना

enforceability : the quality or state of being enforceable प्रवर्तनीयता

enforceable : capable of being enforced [s. 64, *C.P.C.*] प्रवर्तनीय

enforced absence : [s. 10B, *expln., Workmen's Compensation Act*] मजबूरी के कारण अनुपस्थिति

enforcing claim : [s. 15(3), *expln., Workmen's Compensation Act*] दावा प्रवर्तित कराना

enforcement : the action of enforcing [s. 33, *Indian Contract Act*] प्रवर्तन

enforcement of decrees and orders of Supreme Court and orders as to discovery, etc. : [art. 142, margin, Const.] उच्चतम न्यायालय की डिक्रियों और आदेशों का प्रवर्तन और प्रकटीकरण आदि के बारे में आदेश

engage : 1. to bind by promise [s. 16(1), Emigration Act] बचनबद्ध करना ; 2. to pledge oneself to do बचनबंध करना ; 3. to hire (servant etc.) रखना ; नियुक्त करना ; 4. to employ oneself in लगाना ; 5. to enter into conflict [s. 34(a), Navy Act] जूझना; 6. to employ [art. 124, Const.] लगाया जाना

engage a pleader : [or. 3, r. 4(3), C.P.C.] प्लीडर मुकर्रर करना

engage as an apprentice : [s. 3, Apprentices Act] शिक्षु के रूप में रखना

engaged in a disorder : [s. 101(3), Army Act] उपद्रव करने में लगा हुआ

engaged in any paid employment, is : [art. 317(3)(b), Const.] कोई सवेतन नियोजन करता है

engaged in business : occupied in doing business [s. 6, expln. 2(a), Indian Partnership Act] कारबार में लगा हुआ

engaged in the formation of a company : [s. 33(2), Companies Act] कंपनी के बनाए जाने में लगा हुआ

engaged in the practice : [s. 4(2), Seaward Artillery Practice Act] अभ्यास में लगा हुआ

engaged in the practice of accountancy : [s. 4(1)(iv), Chartered Accountants Act] लेखाकर्म के व्यवसाय में लगा हुआ

engaged on guard : [s. 7(1), Official Secrets Act] गार्ड पर लगाया गया

engaged or concerned in the commission of a criminal act : [s. 38, I.P.C.] आपराधिक कार्य को करने में लगे हुए या संपृक्त

engagement : any formal promise, agreement or undertaking [art. 131, prov., Const.] वचनबंध

engagement diary : कार्य डायरी

engagement, proposed : [s. 16(2)(a), Emigration Act] प्रस्थापित वचनबंध

engages or proposes to engage in activity : [s. 36(2), Air Corporations Act] क्रियाकलाप करता है या करने की प्रस्थापना करता है

engages to indemnify the owner : [s. 2(20)(b), Indian Stamp Act] स्वामी की क्षतिपूर्ति करने के लिए वचनबंध करता है

engages to pay : [s. 39, Indian Contract Act] संदाय करने का वचनबंध करता है

engaging duly to account : [s. 71(2), Indian Lunacy Act] सम्यक् लेखा देने का वचनबंध करना

engaging in a gainful employment : [s. 80D(1)(b), Income-tax Act] लाभप्रद नियोजन में लगाना

Engine Driver : इंजन चालक

Engine Examiner : इंजन परीक्षक

Engine Fitter : इंजन फिटर

engine house : [s. 21(1)(i), Factories Act] इंजन घर

Engine Room Artificer : इंजन कक्ष परिशिल्पी

Engine Room Examiner : इंजन कक्ष परीक्षक

Engine Room Operator : इंजन कक्ष प्रचालक

Engine Supervisor : इंजन पर्यवेक्षक

engineer : a person versed in design, construction and use of engines or machines or in any of the various branches of engineering [s. 20, Inland Vessels Act] इंजीनियर

engineer, chief : मुख्य इंजीनियर

engineer, divisional : प्रभागीय इंजीनियर

engineer, forest : वन इंजीनियर

engineer-in-chief : मुख्य इंजीनियर

engineer, sewage disposal : मलबहन इंजीनियर

engineer, switch room : स्विच कक्ष इंजीनियर

engineer, telemaintenance group : इंजीनियर, दूर संचार अनुरक्षण दल

engineering : 1. the activity or the functions of an engineer; the science by which the properties of matter and the sources of energy in nature are made useful to man in structures, machines and products इंजीनियरिंग ; 2. relating to engineering इंजीनियरी

engineering operation : इंजीनियरी संक्रिया

engineering stores inspector : इंजीनियरी भंडार निरीक्षक

Engineering Supervisor : इंजीनियरी पर्यवेक्षक

Engineering Supervisor (Carrier Maintenance Engineering/Trunk Faults) : इंजीनियरी पर्यवेक्षक (वाहक अनुरक्षण इंजीनियरी/ट्रंक दोष)

Engineering Supervisor, Telegraph Trunk Maintenance Group : इंजीनियरी पर्यवेक्षक, तार ट्रंक अनुरक्षण दल

English law : [s. 3(g), Land Acquisition Act] इंग्लिश विधि

English mortgage : a mortgage in which the mortgagor binds himself to repay the mortgaged money on a certain date and transfers the mortgaged property absolutely to the mortgagee subject to its retransfer on payment [s. 58(e), and (g) T.P. Act] अंग्रेजी बंधक

E.P. locking : [rule 130.4, Red Tariff No. 19] ई.पी. लाकिंग

English Stamp Law : [rule 22, expln., General Provident Fund (Control) Rules] इंग्लैंड स्टॉप विधि

engrave : to carve [s. 502, I.P.C.] उत्कीर्ण करना

engraved in legible characters on its seal : [s. 147(1)(b), Companies Act] अपनी मुद्रा पर सुपाठ्य लिपि में उत्कीर्ण कराना

engraver : उत्किरक

enhance : to raise; to increase [s. 75, I.P.C.] वृद्धि करना

enhance the sentence : [s. 163(1), prov, Navy Act] दंडादेश में वृद्धि करना

enhanced cost : [s. 43(1), expln. 3, Income-tax Act] वर्धित लागत

enhanced punishment : [s. 75, I.P.C.] वर्धित दंड

enhancement : [s. 155(1)(b), Income-tax Act] बढ़ाया जाना ; वृद्धि

enhancement of compensation : [s. 543(2)(b), Income-tax Act] प्रतिकर की वृद्धि

enhancement of rent : [s. 19(xii), Court-fees Act] भाटक की वृद्धि

enhancing the assessment : [s. 154(3), Income-tax Act and s. 23(b), Wealth-tax Act] निर्धारण में वृद्धि करना

enjoin : 1. to command (a person to do) [2nd sch., form No. 24, Cr. P.C.] आदेश देना ; 2. to forbid by injunction [s. 291, I.P.C.] व्यादेश देना

enjoyment : the action or state of enjoying [s. 44, T.P. Act] उपभोग

enjoyment of the right of use : [2nd sch., form 27, Cr. P.C.] उपयोग के अधिकार का उपभोग

enlarge : [s. 37(4), State Financial Corporations Act] वृद्धि करना ; बढ़ाना ; विस्तार करना

enlarge or extend : [s. 34(4), Industrial Finance Corporation Act] वृद्धि या विस्तार करना

enlarge the time : [s. 28, Arbitration Act] समय को बढ़ाना

enlargement : [s. 6(1), Indian Museum Act] विस्तार

enlargement of the jurisdiction of the Supreme Court : [art. 138, margin, Const.] उच्चतम न्यायालय की अधिकारिता की वृद्धि

enquiry : 1. includes any enquiry other than a trial [s. 47, Indian Evidence Act and s. 3(e), T.P. Act] जांच ; पूछताछ

Enquiry Assistant : पूछताछ सहायक

enquiry before assessment : [s. 142(1), Income-tax Act] निर्धारण के पूर्व जांच

enrichment : समृद्धि ; संवृद्धि

enrol : [s. 31(ii), *Emigration Act*] अभ्यावेशन करना ; नामावलीगत करना ; तालिकांकित करना ; प्रविष्ट करना ; अभ्याविष्ट करना ; भर्ती करना ; दर्ज करना

enrolled as combatants : [s. 16(a), *Air Force Act*] योद्धकों के रूप में अभ्यावेशित किए गए

enrolled on the register of the accountants : [s. 2(1)(h), *Chartered Accountants Act*] अकाउंटेंटों के रजिस्टर में प्रविष्ट

enrolled person : [s. 45(b), (iii), *Arms Act*] भर्ती किया गया व्यक्ति

Enrolling Officer : [s. 141(1), *Army Act*] अभ्यावेशन आफिसर; अभ्यावेशन अधिकारी

enrolment : 1. (when used with reference to defence force) [s. 10, *Army Act*] अभ्यावेशन ; 2. (when used with reference to advocates etc.) नामांकन ; 3. [s. 28(1)(a), *Mizoram University Act*] नाम दर्ज किया जाना

enrolment number : नामांकन संख्या

enrolment paper : (when used with reference to defence forces) [s. 141(1), *Army Act*] अभ्यावेशन पत्र

ensuing academic session : [s. 17(3), *Delhi School Education Act*] आगामी शिक्षा सत्र

ensuing, next : आगामी

ensure : to make sure, certain or safe सुनिश्चित करना

ensure coordinated distribution : [preamble, *Esso (Acquisition of Undertakings in India) Act*] समन्वित वितरण सुनिश्चित करना

ensure public safety and interest : [preamble, *Defence and Internal Security of India Act*] लोक सुरक्षा और लोक हित सुनिश्चित करना

ensuring compliance : [s. 132(3), *Income-tax Act*] अनुपालन सुनिश्चित करना

ensuring remunerative return : [s. 9(2)(b), *Cardamom Act*] लाभप्रद प्रत्यागम को सुनिश्चित करना

entail : [second sch., art. 9, *Arbitration (Protocol and Convention) Act* and s. 2(22)(a), *Income-tax Act*] हो जाना; होना

entailed, expenses : (पर) हुए व्यय

entailing disqualification : जिससे निरर्हता हो जाती है

enter : 1. to inscribe upon records [s. 3, *expln. 1, prov. (a), T.P. Act*] प्रविष्ट करना ; दर्ज करना ; 2. to go or come into में प्रवेश करना ; 3. to join or engage in शामिल होना ; 4. to begin आरंभ करना ; 5. to admit ग्रहण करना

enter after sunset and before sunrise : [s. 55(1), *C.P.C.*] सूर्यास्त के पश्चात् और सूर्योदय के पूर्व प्रवेश करना

enter appearance : [s. 51(2), *Trade and Merchandise Marks Act*] उपसंजात होना ; हाजिर होना

enter as advocate : अधिवक्ता के रूप में प्रविष्ट करना

enter in register : [s. 7(2), *Registration of Births and Deaths Act*] रजिस्टर में दर्ज करना

enter into agreement : [s. 15(2), *University of Hyderabad Act*] करार करना ; ठहाराव करना

enter into bail bond, recognizance : [s. 74, *Indian Contract Act*] जमानतनामा, मुचलका करना

enter into bond : [s. 424(2), *Cr. P.C.*] बंधपत्र लिखना

enter into contract : [s. 17(1)(b), *Specific Relief Act*] संविदा करना

enter into partnership : [first sch., item 4, *Cost and Works Accountants Act*] भागीदारी में शामिल होना

enter into possession of interest : [s. 24(1), *Estate Duty Act*] हित का कब्जा कर लेना

enter into service : सेवा में प्रवेश करना

enter on defence : [s. 111(5), *Navy Act*] प्रतिरक्षा आरंभ करना

enter on reference : to begin the proceedings on a reference

निर्देश पर कार्यारंभ करना

enter upon duties : [s. 29(2), *Industrial Development Bank of India Act*] कर्तव्य ग्रहण करना

enter upon office : कार्यभार संभालना ; कार्यभार ग्रहण करना ; [art. 56(1)(c), art. 148(2) and art. 156(3), *Const.*] पद ग्रहण करना

entered, appeals are to be : [art. 145(1)(b), *Const.*] अपीलें ग्रहण की जाती हैं

entered into in bad faith : [s. 13(1), *Konkan Passenger Ships (Acquisition) Act*] असद्भाव से की गई ; दुर्भाव से की गई

entered into, no new contract has been : कोई नई संविदा नहीं की गई है

enteric fever : [s. 2(xvii), *Cantonments Act*] आंत्र ज्वर

entering into engagement : [s. 6(1)(b), *Navy Act*] वचनबंध करना

entering the embrasures : [sch., item 35, *Fort William Act*] प्राकार-रंध्रों में प्रवेश करना

enterprise : 1. business concern उद्यम ; 2. [s. 2(r), *Competition Act*] उद्यम

enterprise, public : a public venture लोक उद्यम

entertain : 1. to admit in order to deal with [s. 109, *prov., T.P. Act*] ग्रहण करना ; 2. to cherish मन में धारण करना

entertain and dispose of any suit : [s. 18, *C.P.C.*] किसी भी वाद को ग्रहण करना और निपटाना

entertain and hear : [art. 134(2), *Const.*] ग्रहण करना और सुनना

entertain appeal : [s. 37(1), *Children Act*] अपील ग्रहण करना

entertain erroneous opinion : [s. 192, *I.P.C.*] गलत राय बनाना

entertain suit : [s. 15(5), *Indian Railways Act*] वाद ग्रहण करना

entertainment : 1. that which affords interest or amusement [s. 2(f)(iii), *Emigration Act* and s. 2(c), *Protection of Civil Rights Act*] मनोरंजन ; 2. hospitable reception सत्कार

entertainment allowance : [s. 16(ii), *Income-tax Act*] सत्कार भत्ता

entertainment expenditure : [s. 37(2), *Income-tax Act*] सत्कार व्यय

Entertainment Officer : मनोरंजन अधिकारी

Entertainment tax : मनोरंजन कर

Entertainment Tax Officer : मनोरंजन कर अधिकारी

entice (away) : to allure; to attract by hope of pleasure or profit [s. 497, *I.P.C.*] फुसलाकर ले जाना

enticement : the action of enticing [s. 498, *I.P.C.*] फुसलाना

entire : whole; complete कुल ; पूर्ण

entire leave : कुल छुट्टी

entirely closed : पूर्णतः बंद ; पूरे तौर पर बंद

entirety : the whole, completeness [sch. I, table A, 6, *Companies Act*] पूरे के पूरे ; संपूर्ण

entitle : हकदार बनाना

entitled : having a title to हकदार

entitled as of right : having a title as a matter of his right साधिकार हकदार

entitled to act : [s. 3(g), *Land Acquisition Act*] कार्य करने के लिए हकदार

entitled to avoid : having a title to avoid i.e. to make null [s. 19A, *Indian Contract Act*] शून्यकरण का हकदार

entitled to benefit : [s. 15(b), *Specific Relief Act*] फायदा पाने का हकदार

entitled to compensation against : से प्रतिकर पाने का हकदार

entitled to possession : कब्जे का हकदार

entitled to retain : having a title to hold or continue to hold in possession or use [s. 170, *ill.(a), Indian Contract Act*] प्रतिधारण का हकदार ; [s. 47(1), *Sale of Goods Act*] प्रतिधारित रखने का हकदार

entitled to work or get any mines or minerals : [s. 4, *Land Acquisition (Mines) Act*] किसी खान की खुदाई करने या खनिजों को निकालने का हकदार

entitlement : हकदारी

entity : 1. something that has a real existence [sch., art. 50(2), *Asian Development Bank Act*] सत्ता ; अस्तित्व 2. [s. 49(3), *Uttar Pradesh Reorganisation Act*] इकाई

entomological assistant : कीटविज्ञान सहायक

entrance : प्रवेश

entrance fee : [s. 4(2), *Chartered Accountants Act and s. 4(2), Cost and Works Accountants Act*] प्रवेश फीस

entrepreneur : one who undertakes an enterprise [s. 32B(3)(c), *Industrial Finance Corporation Act*] उद्यमकर्ता

entrust : 1. to charge or invest with a trust न्यस्त करना ; 2. to commit to another with a certain confidence regarding his care सौंपना ; न्यस्त करना

entrusted to care : [s. 56(2)(d), *Navy Act*] रक्षार्थ न्यस्त

entrusted with the functions : [s. 2, *State Acquisition of Lands for Union Purposes (Validation) Act*] कृत्य न्यस्त किए गए ; कृत्यों से न्यस्त

entrustment : [2nd sch., item 19A, *Income-tax Act*] सौंपा जाना

entry : 1. that which is entered (in a record) [s. 2(16), *Customs Act*] प्रविष्टि ; 2. the action of entering or going in [s. 2(b), *Reciprocity Act*] प्रवेश

entry, adjusting : समायोजक प्रविष्टि

entry, adverse : प्रतिकूल प्रविष्टि

entry, bill of : [s. 2(4), *Customs Act*] प्रवेश पत्र

entry, closing : संवरण प्रविष्टि

entry, contra : प्रति प्रविष्टि

entry, correcting : शोधक प्रविष्टि

entry, credit : जमा प्रविष्टि

entry, debit : नामे प्रविष्टि

entry, double : दोहरी प्रविष्टि

entry inwards of the vessel : [s. 15(1), prov., *Customs Act*] जलयान के अंतर्प्रवेश की अनुमति

entry, journal : जर्नल प्रविष्टि

entry, ledger : खाता प्रविष्टि

entry made upon a charge : आरोप में की गई प्रविष्टि

entry of coastal goods : [s. 92, *Customs Act*] तटीय माल की प्रविष्टि

entry of goods on importation : [s. 46, *Customs Act*] आयात किए जाने वाले माल की प्रविष्टि

entry, opening : प्रारंभिक प्रविष्टि

entry, original : मूल प्रविष्टि

entry, outward : बहिर्गमन की अनुमति

entry, rectifying : त्रुटि निवारक प्रविष्टि

entry system, single : एकहरी प्रविष्टि प्रणाली

entry, transfer : अंतरण प्रविष्टि

enumerate : to narrate one after another [s. 5A, *Industrial Finance Corporation Act*] प्रगणित करना ; प्रगणन करना ; गणना करना

enure for the benefit of : [s. 93(3), expln, (c)(i), *Income-tax Act*] के फायदे के लिए प्रवृत्त

environment : a surrounding [s. 11(1), *Delhi Urban Art Commission Act and art. 48A, Const.*] पर्यावरण

envisaged : परिकल्पित

envoy : a public minister sent by one sovereign government to another for transacting diplomatic business [s. 83, *C.P.C.*] दूत

envoy, extraordinary : असाधारण दूत

envoy, extraordinary and minister plenipotentiary : असाधारण दूत और पूर्णाधिकारी मंत्री

envoy of a foreign sovereign power : [s. 3(a), *Citizenship Act*] प्रभुत्व संपन्न विदेशी शक्ति का दूत

envoy of a foreign State : [s. 86(4)(a), *C.P.C.*] विदेशी राज्य का दूत

ephemeral : [s. 52(z), *Copyright Act*] क्षणिक

epidemic disease : [s. 9, *Coroners Act*] महामारी

epidemic disease, dangerous : [s. 2(1), *Glanders and Farcy Act*] भयंकर महामारी रोग

epidemic prone area : महामारी संभावित क्षेत्र

epidemiologist : महामारीविद्

epigraph : an old inscription of a durable material पुरालेख

epigraphist : पुरालेखवेत्ता

epitome : निष्कर्ष ; सार

equal : बराबर ; समान

equal division of opinion : [s. 6(5), *Manoeuvres, Field Firing and Artillery Practice Act*] राय रखने वालों की संख्या बराबर होना

equal jurisdiction : [s. 407(1)(ii), *Cr. P.C.*] समान अधिकारिता

equal jurisdiction, court of : समान अधिकारिता वाला न्यायालय

equal justice and free legal aid : [art 39A, margin, *Const.*] समान न्याय और निःशुल्क विधिक सहायता

equal pay for equal work : [art. 39(d), *Const.*] समान कार्य के लिए समान वेतन

equal protection of laws : [art. 14, *Const.*] विधियों का समान संरक्षण

equal shares : [s. 48, *Indian Contract Act*] समान अंश

equalisation : समकरण

equalisation fund : समकरण निधि

equalise : समान बनाना ; समान करना ; बराबर करना

equalising dividends : [sch. I, table A, interpretation 87(1), *Companies Act*] लाभांशों का समतुलन

equalising error (compensating error) : समकारी भूल

equalising fund : समकारी निधि

equalising the value of shares : [Or. 26, r. 14, *C.P.C.*] अंशों के मूल्य को बराबर करना

equality before law : [art. 14, *Const.*] विधि के समक्ष समता

equality of opportunity : [preamble and art. 16(1), *Const.*] अवसर की समता

equality of opportunity in matters of public employment : [art. 16, margin, *Const.*] लोक नियोजन के विषय में अवसर की समानता

equality of status : [preamble, *Const.*] प्रतिष्ठा की समता

equality of votes : [s. 19, *Manipur (Hill Areas) District Councils Act and art. 181(2), Const.*] मत बराबर होना

equally divided, court is : न्यायालय राय में बराबर बंटा है

equally divided in opinion : राय में बराबर बंटे हुए

equally efficacious relief : [s. 41(h), *Specific Relief Act*] समानतः प्रभावकारी अनुतोष

equipment : the implements used in an operation or activity; apparatus [s. 38(1), *Mines Act and s. 54(a), Army Act*] उपस्कर

equipment officer : उपस्कर अधिकारी

equitable distribution : [s. 226(1), *Indian Electricity Act*] साम्यापूर्ण वितरण

equity : body of legal rules and remedies developed by the Court of Chancery parallel to but separate from the common law; that which is fair and right; the recourse to general principles of justice to correct and supplement the ordinary law [s. 132, *T.P. Act*] साम्या ; साधारण शैयर

equity capital : ordinary capital [s. 4(2)(a), *Esso (Acquisition of Undertakings in India) Act*] साधारण पूंजी

equity linked savings scheme : [s. 80CCB, *margin, Income-tax Act*] साधारण शेयर बचत स्कीम

equity of redemption : [2nd sch., item 12(2), *prov., Presidency-towns Insolvency Act*] मोचन कराने का अधिकार

equity oriental fund : [s. 10(38), *Income-tax Act*] साधारण शेयरोन्मुख निधि

equity share capital : all share capital of a company which is not preferential capital [s. 85(2), *Companies Act*] साधारण अंश पूंजी

equity shareholder : [s. 2(22)(e)(ia), *Income-tax Act*] साधारण शेयरधारक

equity, to do : [s. 30, *Specific Relief Act*] साम्या बरतना

equivalent : equal in value, measure, force, effect etc. समतुल्य

equivalent class : [s. 16(2), *Delhi School Education Act*] समतुल्य कक्षा

equivalent for the use : [s. 54(1), *Trade and Merchandise Marks Act*] उपयोग के समतुल्य

equivalent Indian currency : [s. 27(3), *Industrial Finance Corporation Act*] समतुल्य भारतीय करेंसी

eradication : the act or process of pulling up by the roots उन्मूलन

eradicate : उन्मूलन करना

erasure : the action of erasing; an instance of erasing [s. 20(1), *Registration Act*] उद्धरण ; [s. 106(1), *Trade and Merchandise Marks Act*] मिटाना

erect : to put up by the fitting together of materials or parts [s. 73, *ill.(1), Indian Contract Act*] परिनिर्माण करना ; [s. 7(1)(d), *Indian Railways Act*] परिनिर्मित करना

erection : [s. 32(1)(iv), *Income-tax Act*] निर्माण ; [s. 44(b), *Manipur (Hill Areas) District Councils Act*] परिनिर्माण

erroneous opinion : [s. 20, *expln., Indian Contract Act*] गलत राय

erroneous payment : गलत संदाय

erroneously : by error [s. 460, *Cr. P.C.*] गलती से ; भूल से

erroneously to believe : [s. 161(c), *I.P.C.*] गलत विश्वास करना

error : something incorrectly done through ignorance or inadvertence [s. 99, *C.P.C. and s. 215, Cr. P.C.*] गलती

error and omission : गलती और लोप

error, clerical : लेखन गलती ; लेखन की गलती

error, compensating : समकारी गलती

error in writing : [s. 49(a), *Indian Stamp Act*] लिखने की गलती

error of commission : गलती

error of form : प्ररूपिक गलती

error of judgment : निर्णय की गलती

error of omission : लोप

error or defect in the register : [s. 50(c), *Copyright Act*] रजिस्टर में गलती या त्रुटि

error or mistake : [s. 49(d)(2), *Indian Stamp Act*] गलती या भूल

errors and omissions excepted : (E. and O.E.) भूल चूक लेनी देनी

erstwhile : तत्कालीन

escape : 1. to effect one's flight from [s. 49, *Children Act*] बच निकलना ; 2. [s. 37(a), *Cr. P.C.*] निकल भागना

escape from confinement : [s. 225A, *I.P.C.*] परिरोध में से निकल भागना

escape out of legal custody : [s. 8, *Sherriff's Act*] विधिक अभिरक्षा से निकल भागना

escaped convict : a convict, who has run away from lawful custody [s. 40(1)(b), and 73(1), *Cr. P.C.*] निकल भागा सिद्धदोष

escaped internee : [s. 4(3)(a), *Foreigners Act*] निकल भागा नजरबंद

escapee : one who has escaped from lawful custody निकल भागा व्यक्ति

escaping assessment : [s. 8, *Companies (Profits) Surtax Act*] निर्धारण से छूट जाना

escheat : 1. the lapsing of property to the sovereign or State on the death of the owner intestate and without heir [s. 29, *Hindu Succession Act*] राजगामित्व ; 2. property falling by escheat to the State [second sch., *Laws Local Extent Act*] राजगामी संपत्ति

escort : a body of armed men to guard a person or goods on a journey [s. 42(c), *Army Act*] अनुरक्षक (एस्कॉर्ट)

espionage : [IV sch., pt. I, (general provisions) art. 68, *Geneva Conventions Act*] गुप्तचरी

essence : a basis underlying or constituting entity [s. 55, *Indian Contract Act and s. 11, Sale of Goods Act*] मर्म ; अत्यावश्यक शर्त

essence of the contract : constituted substance of contract [s. 55, *Indian Contract Act and s. 11, Sale of Goods Act*] संविदा का मर्म

essential : 1. indispensably requisite [s. 8(3)(a)(i), *Representation of the People Act, 1951*] आवश्यक ; 2. constituting or forming part of the essence [s. 16(b), *Specific Relief Act and s. 20, Indian Contract Act*] मर्मभूत

essential commodity : [s. 8(3)(i), *Representation of the People Act, 1951*] आवश्यक वस्तु

essential fact : [s. 7(1)(a), *Rice Milling Industry (Regulation) Act*] आवश्यक तथ्य

essential features (.....of the Constitution) : सारभूत लक्षण

essential oil : वाष्पशील तेल

essential services : आवश्यक सेवाएं

essential term : [s. 16(b), *Specific Relief Act*] मर्मभूत निबंधन ; अत्यावश्यक निबंधन

essential to the agreement : [s. 20, *Indian Contract Act*] करार के लिए मर्मभूत

essentially intermittent : [s. 13(2)(c), *Minimum Wages Act*] आवश्यक रूप से आंतरायिक

establish : 1. to set up; to find; to prove; to place beyond doubt [s. 9, *Indian Evidence Act*] स्थापित करना ; 2. [s. 7(4), *Unlawful Activities (Prevention) Act*] सिद्ध करना ; 3. to make a convention [Ist sch., art. 55, *Geneva Conventions Act*] रचना करना ; 4. to prepare (a list) [IVth sch., pt. I, (general provisions) art. 127, *Geneva Conventions Act*] तैयार करना

establish and maintain : [art. 26, *Const.*] स्थापना और पोषण

establish or require : [art. 134(1), *prov., Const.*] नियत या अपेक्षित करना

establish title : हक स्थापित करना

established by law : [s. 24A(3), *Chartered Accountants Act*] विधि द्वारा स्थापित

established or continued by the Constitution : [s. 3(59), *General Clauses Act*] संविधान द्वारा स्थापित या चालू रखा गया

established public conveyance : [Or. 5, r. 4(b), *C.P.C.*] स्थापित लोक प्रवहन

establishing right : [s. 6, *Obstructions in Fairways Act*] अधिकार सिद्ध करना

establishing the debt, cost of : [s. 13(b), *Presidency-towns Insolvency Act*] ऋण को सिद्ध करने का खर्च

establishment : 1. something that is established; an organised staff of employees or servants, including or occasionally limited to, the building in which they are located [s. 2(2)(e), *Contract Labour (Regulation and Abolition) Act and s. 21(1), expln., Arms Act*] स्थापन ; 2. to establish स्थापना ; स्थापना करना

establishment and abolition of schools : [s. 24(p), *University of Hyderabad Act*] विद्यापीठों की स्थापना और समाप्ति

establishment and constitution of Supreme Court : [art. 124, margin, Const.] उच्चतम न्यायालय की स्थापना और गठन

establishment audit : स्थापन संपरीक्षा

establishment bill : स्थापन बिल

establishment charges : स्थापन प्रभार ; स्थापन खर्च

establishment clerk : स्थापन लिपिक

establishment in private sector : [s. 2(15), Payment of Bonus Act] प्राइवेट-सेक्टर स्थापन ; प्राइवेट-सेक्टर में का स्थापन

establishment of a common High Court for two or more States : [art. 123, margin, Const.] दो या अधिक राज्यों के लिए एक ही उच्च न्यायालय की स्थापना

establishment of central university in Andhra Pradesh : [art. 371E, margin, Const.] आंध्र प्रदेश में केंद्रीय विश्वविद्यालय की स्थापना

establishment of dominion of India : [s. 3(5), General Clauses Act] भारत डोमीनियन की स्थापना

establishment of standards : [pt. II, heading, Standards of Weights and Measures Act] मानक नियत करना

establishment recoveries : स्थापन संबंधी वसूलियां

establishment, regular : नियमित स्थापन

establishments, French : [s. 2(c), Pondicherry (Administration) Act] फ्रांसीसी बस्तियां

estate : 1. the interest which anyone has in lands, tenements or other effects; property in which one has a right or interest; a landed property [art. 31A, margin, Const.] संपदा

estate, absolute : a full and complete estate not subject to be defeated upon any condition आत्यंतिक संपदा

estate, conditional : an estate the existence of which depends upon the happening or not happening of an uncertain event सशर्त संपदा

estate devolves : [s. 2(d), Arbitration Act] संपदा न्यागत होती है

estate duty : [s. 2(7), Estate Duty Act] संपदा-शुल्क

estate for the life : [s. 20, ill. (c), Indian Contract Act] जीवन पर्यंत के लिए संपदा

estate in remainder : [s. 3(10), Indian Divorce Act] शेष संपदा

estate in reversion : [s. 3(10), Indian Divorce Act] उत्तरभोग संपदा

estate, limited : an estate in which there is a restriction in respect of the interest of the grantee or its duration सीमित संपदा ; परिसीमित संपदा

estate manager : संपदा प्रबंधक

estate of a deceased person : [s. 2(d), Arbitration Act] मृतक की संपदा ; मृत व्यक्ति की संपदा

estate officer : संपदा अधिकारी

estate paying revenue to the Government : [Or. 21, r. 66(2)(b), C.P.C.] सरकार को राजस्व देने वाली संपदा

estate, widow's : विधवा की संपदा

estimate : valuation; to fix a notion of quantities, numbers, magnitudes, etc. without active enumeration or measurements [s. 73, expln., Indian Contract Act] प्राक्कलन ; प्राक्कलन करना

estimate by assessee : [s. 212(1), Income-tax Act] निर्धारिती द्वारा प्राक्कलन

estimate of preliminary expenses : [s. 165(3)(c), Companies Act] प्रारंभिक व्ययों का प्राक्कलन

Estimate Officer : प्राक्कलन अधिकारी

estimate the undisclosed income : [s. 132(5)(i), Income-tax Act] अप्रकटीकृत आय प्राक्कलित करना ; अप्रकटित आय का प्राक्कलन करना

estimated expenditure : अनुमानित व्यय ; प्राक्कलित व्यय

estimated liability : [s. 22(5), Wealth-tax Act and s. 162(2), Income-tax Act] प्राक्कलित दायित्व

estimated receipts : [s. 44(1), Damodar Valley Corporation Act and art. 112(1), Const.] प्राक्कलित प्राप्तियां

estimated saving : [s. 13(2)(n), Central Silk Board Act] प्राक्कलित बचत

estimated value : [Or. 33, r. 2, C.P.C.] प्राक्कलित मूल्य

Estimates Committee : प्राक्कलन समिति

estimates of expenditure : व्यय अनुमान

estimating, in : प्राक्कलन करने में

estimation : [s. 9(3), Oil Industry (Development) Act] प्राक्कलन

estimation has been excessive : [s. 10(1), Court-fees Act] जितना प्राक्कलन होना चाहिए था उससे अधिक हुआ

Estimator : प्राक्कलक

estoppel : when one person has, by his declaration, act or omission, intentionally caused or permitted another person to believe a thing to be true and to act upon such belief, neither he nor his representative shall be allowed in any suit or proceeding between himself and such person or his representative to deny the truth of that thing [s. 115, Indian Evidence Act] विबंध

estoppel, promissory : that which arises when there is a promise which promisor should reasonably expect to induce action or forbearance of a definite and substantial character on part of promisee, and which does induce such action or forbearance and such promise is binding if injustice can be avoided only by enforcement of promise वचन विबंध

etchings : [s. 2(i), Copyright Act] निरेखण

ethics, journalistic : the principles of conduct governing journalists पत्रकारिक सदाचार ; पत्रकारिक आचार

ethologist : मानव जाति विज्ञानी

etiquette : शिष्टाचार

European common market : यूरोपीय साझा बाजार (यूरोपियन कामन मार्केट)

euthanasia : [s. 25, Prevention and Control of Infectious and Contagious Diseases in Animals Act] सहजमृत्यु

evacuation : any organised withdrawal or removal from an area निष्क्रमण

evacuee : a person removed from his home in the time of war or pressing danger निष्क्रांत

evacuee interest : निष्क्रांत हित ; निष्क्रांत का हित

evacuee property, custodian of : निष्क्रांत संपत्ति अभिरक्षक

evacuee property department : निष्क्रांत संपत्ति विभाग

evade : to avoid [s. 52A, I.P.C.] बचना ; 2. to elude [s. 96, Indian Trusts Act] अपवंचन करना

evade apprehension : [s. 52A, I.P.C.] पकड़े जाने से बचना

evade the payment : संदाय का अपवंचन करना

evading justice : [s. 18, Forfeiture Act] न्याय से बचना

evaluation : act or process of evaluating or ascertaining the value [s. 5(17), North-Eastern Hill University Act and s. 7(4), Daskshina Bharat Hindi Prachar Sabha Act] मूल्यांकन

Evaluation Committee : मूल्यांकन समिति

Evaluation Officer : मूल्यांकन अधिकारी

evaporation : the change by which any substance is converted from a liquid state into and carried off in vapours; the process of evaporating, concentrating by conversion of a part into vapours [s. 2(f)(ii), Central Excises and Salt Act] उद्घाटन

evaporator : उद्घाटित्र

evasion : the action of evading or escaping as by artifice or contrivance [s. 96, Indian Trusts Act and s. 291, Income-tax Act] अपवंचन

evasion of, in : [s. 96, Indian Trusts Act] का अपवंचन करके

evasion of payment : [s. 36A(i), Wealth-tax Act] संदाय का अपवंचन

evasive denial : a denial conducted in a vague and ambiguous language which avoids direct the clear answer to the question [Or. 8, r. 4, C.P.C.] वाग्दलपूर्ण प्रत्याख्यान

evasively : in an evasive manner [Or. 8, r. 4, C.P.C.] वाग्दलपूर्ण तौर पर ; वाग्दलपूर्वक

even number of arbitrators : 1. [s. 10A(1A), Industrial Disputes Act] समसंख्यक मध्यस्थ ; 2. [sch. 1, item 2, Arbitration Act] मध्यस्थों की समसंख्या

event : 1. something that happens [s. 41(b), Indian Partnership Act] घटना ; 2. case [s. 6(5), Industrial Development Bank of India Act] दशा

event of, in the : in case of [s. 349, Cr. P.C.] की दशा में

event, uncertain : [s. 23, T.P. Act] अनिश्चित घटना

eventual adjustment : ultimate adjustment [s. 8(5)(h), Personal Injuries (Compensation Insurance) Act] अंतिम समायोजन

eventual remedy : ultimate or resulting remedy [s. 139, Indian Contract Act] पारिणामिक उपचार

ever to have become void : [art. 31B, Const.] कभी शून्य हुआ

every : all taken one by one [s. 29(1), Navy Act] हर ; प्रत्येक

every day after the first during which such default continues : [s. 168, Companies Act] प्रथम दिन के बाद के हर दिन के लिए जिसके दौरान ऐसा व्यतिक्रम चालू रहता है

every description of vessel : [s. 3(55), General Clauses Act] हर भांति का जलयान

every mode of winding up : [s. 528, Companies Act] हर प्रकार का परिसमापन

every second year in accordance with the provisions made in that behalf by Parliament by law : [art. 83(1), Const.] संसद द्वारा विधि द्वारा इस निमित्त किए गए उपबंधों के अनुसार प्रत्येक द्वितीय वर्ष

every set of promises : [s. 2(e), Indian Contract Act] वचनों का हर एक संवर्ग

evict : to eject [s. 51, T.P. Act] बेदखल करना

eviction : बेदखली

Eviction Inspector : बेदखली निरीक्षक

evidence : that which, a court of justice is permitted by law to take into consideration for making clear or ascertaining the truth of the fact or point in issue [s. 3, Indian Evidence Act] साक्ष्य

evidence adduced : [s. 16(3), Indian Contract Act] दिया गया साक्ष्य

evidence, conclusive : [s. 6(3), Land Acquisition Act] निश्चायक सबूत

evidence, documentary : all documents which could, in law, be considered as evidence by the court दस्तावेजी साक्ष्य

evidence is closed : [s. 301(2), Cr. P.C.] साक्ष्य की समाप्ति हो गई है

evidence of a highly technical nature : अत्यंत तकनीकी प्रकृति का साक्ष्य

evidence of debt : [plaint No. 18, para 2, C.P.C.] ऋण का साक्ष्य

evidence of distinctiveness : [s. 9(2), Trade and Merchandise Marks Act] सुभिन्नता का साक्ष्य

evidence of life : [s. 2(1)(c), Registration of Births and Deaths Act] जीवन के लक्षण

evidence of the title : [sch., item 1(1), Indian Stamp Act] हक का साक्ष्य

evidence, oral : oral statements which the court permits or requires to be made before it by witness, in relation to matters of fact under enquiry मौखिक साक्ष्य

evidence, parol : मौखिक साक्ष्य

evidence, primary : the best evidence as opposed to secondary evidence, e.g., original document itself [s. 62, Indian Evidence Act] प्राथमिक साक्ष्य

evidence, secondary : that species of proof which is admitted in the absence of primary evidence e.g. admissible copy of a document [s. 63, Indian Evidence Act] द्वितीयक साक्ष्य

evidence taken upon the inquisition : [s. 43(2), Indian Lunacy Act] समीक्षण में लिखा गया साक्ष्य

evidenced by published works : प्रकाशित कृतियों द्वारा साक्ष्यित

evident advantage : an obvious benefit [s. 8(4), Hindu Minority and Guardianship Act] सुव्यक्त भलाई

evidential value : [s. 125, Delhi Municipal Corporation Act] साक्ष्यिक महत्व

evidentiary fact : a fact furnishing evidence of existence or non-existence of some other fact साक्ष्यिक तथ्य

evil : anything that causes harm or mischief [s. 24, Indian Evidence Act] बुराई

evil practices : [Commission of Sati (Prevention) Act] दुष्प्रवृत्तियां

evil repute : [s. 2, prov. (viii)(a), Dissolution of Muslim Marriages Act] कुख्यात

ex-acquo et bono : Justice and fairness, according to equity and good conscience [s. 28(2), Arbitration and Conciliation Act] जो न्यायसंगत और ठीक हो उसके अनुसार

ex-cadre : काडर से बाहर (पद) ; संवर्ग बाह्य

ex-communication from any caste or community : the action of excluding an offender from the privilege and sacraments of caste or community [s. 123(2)(a)(i), Representation of the People Act, 1951] जाति या समुदाय से बाहर करना

ex-communication of person : [s. 7(2)(ii), Protection of Civil Rights Act] व्यक्ति को जातिच्युत करना

ex-criminal tribes : भूतपूर्व अपराधजीवी जनजातियां

ex-delicto : अपकृत्य से उत्पन्न

ex-distillery price : आसवनी द्वार कीमत ; भट्टी पर की कीमत

ex-dividend : without dividend लाभांश रहित

ex-dividend or ex-interest : [s. 23(2)(b)(ii), prov., Foreign Exchange Regulation Act] बिना लाभांश या बिना व्याज

ex-facie : [s. 152(4), Companies Act] स्पष्टतः ; प्रत्यक्षतः

ex-factory price : कारखाना-द्वार कीमत

ex-gratia : as a matter of grace or favour अनुग्रहपूर्वक

ex-officio : by virtue or because of an office or offices [s. 15, General Clauses Act, art. 64, and art. 89(1), Const.] पदेन

ex-officio Chairman : [sch., item 2(1), North-Eastern Hill University Act] पदेन अध्यक्ष ; [art. 64, Const.] पदेन सभापति

ex-parte : from one side एकपक्षीय रूप से ; एकपक्षीय

ex-parte application : [s. 80(f), Provincial Insolvency Act] एकपक्षीय अनुयोजन

ex-parte order : [s. 2(b)(ii), Displaced Persons (Claims) Supplementary Act] एकपक्षीय आदेश

ex post facto sanction : कार्योत्तर मंजूरी

ex-President : भूतपूर्व राष्ट्रपति

ex-situ : [s. 45(2)(c), Protection of Plant Varieties and Farmers' Rights Act] बाह्य स्थाने

ex-work : 1. संकर्म द्वार ; 2. संकर्म बाह्य

exact : 1. precise [s. 28 expln., I.P.C.] यथावत् ; निश्चित ; ठीक 2. to force or compel the payment आहरण करना

exact manner in which he is related to the lunatic or petitioner : [s. 5, Indian Lunacy Act] पागल या याची से उसका ठीक-ठीक संबंध क्या है

exact money : [s. 56(1)(d), Navy Act] धन आहरित करना ; धन का आहरण करना

exact nature : the precise nature [s. 18, expln. (a), Limitation Act] यथावत् प्रकृति

exact period : a period which is not vague or uncertain [s. 24, T.P. Act] निश्चित कालावधि

exaction : the act or process of exacting आहरण

exaction of rent : भाटक का आहरण

examination : the act or process of examining [s. 2(17), Customs Act and s. 137, Indian Evidence Act] परीक्षा ; परीक्षण

examination and certification : [s. 10(4)(a), *Factories Act*] परीक्षा और प्रमाणीकरण

examination committee : [s. 29(1)(m), *Aligarh Muslim University Act*] परीक्षा समिति

examination, confirmatory : पुष्टिकारी परीक्षा

examination, cross : [s. 137, *Indian Evidence Act*] प्रतिपरीक्षा

examination, departmental : विभागीय परीक्षा

examination, divisional test : प्रभागीय जांच परीक्षा

examination-in-chief : [s. 137, *Indian Evidence Act*] मुख्य परीक्षा

examination of candidates : [s. 15(1)(a), *Chartered Accountants Act*] अभ्यर्थियों की परीक्षा

examination of films : [s. 4, *Cinematograph Act*] फिल्मों का परीक्षण

examination of witnesses or documents : [s. 24(8A)(iv), *Wealth-tax Act*] साक्षियों या दस्तावेजों की परीक्षा

examination on commission : [Or. 16A, r. 2, prov., *C.P.C.*] कमीशन द्वारा परीक्षा

examination, subordinate accounts service : अधीनस्थ लेखा सेवा परीक्षा

examination, subordinate railway audit service : अधीनस्थ रेल लेखापरीक्षा सेवा परीक्षा

examination was taken in the presence and hearing : [s. 281(5), *Cr. P.C.*] परीक्षा उसकी उपस्थिति में की गई थी और उसने उसे सुना था

examine : 1. to formally interrogate a witness or an accused person परीक्षा करना ; परीक्षण करना ; 2. to test critically [s. 19, ill. (b), *Indian Contract Act*] परीक्षा करना ; देखना ; पड़ताल करना

examine accounts : [Or. 26, r. 11, *C.P.C.*] लेखाओं की परीक्षा करना

examine and test : [s. 17(1), *Customs Act*] परीक्षा और परीक्षण करना

examine by commission : [s. 133(3), *C.P.C.*] परीक्षा कमीशन द्वारा करना

examine the witness upon interrogatories : [s. 136(1), *Navy Act*] साक्षी की परीक्षा परिप्रश्नों पर करना

examiner : [s. 29(1)(g), *Aligarh Muslim University Act*] परीक्षक

examineer, local fund accounts : स्थानीय निधि लेखापरीक्षक

examiner of books and publications : पुस्तक और प्रकाशन परीक्षक

examiner of central excise accounts : केंद्रीय उत्पाद-शुल्क लेखा परीक्षक

examiner of documents : 1. आलेख परीक्षक ; 2. दस्तावेज परीक्षक

examiner, proofs : प्रूफ परीक्षक

examining body : [s. 2(1)(b), *Indian Medicine Central Council Act*] परीक्षा निकाय

Examining Committee : [s. 3B(a), *Cinematograph*] परीक्षण समिति

example : उदाहरण

excavation : 1. a cavity formed by digging उत्खान ; 2. the action of excavating [sch. II, item XVI, *Workmen's Compensation Act*] उत्खनन

excavation assistant : उत्खनन सहायक

excavation work : उत्खनन कार्य

excavator : उत्खनक

exceed : to go beyond [s. 65A(2)(e), *T.P. Act*] अधिक होना

excellence : [art. 51A(i), *Const.*] उत्कर्ष

excellent : उत्कृष्ट

except : [s. 1, *T.P. Act*] सिवाय के ; [s. 12(a), *Industrial Finance Corporation Act*] के अलावा ; को छोड़कर ; से भिन्न

except after consultation with the Commission : आयोग से परामर्श किए बिना

except as otherwise provided : [s. 6, *T.P. Act*] अन्यथा उपबंधित के सिवाय ; जैसा उपबंधित है उसके सिवाय

except for : [art. 47, *Const.*] से भिन्न

except for special reasons : apart from the particular, peculiar causes [s. 309(2), second prov., *Cr. P.C.*] विशेष कारणों के बिना

except for the purpose of : के प्रयोजनार्थ के सिवाय

except for violation of law : [art. 20(1), *Const.*] जब तक कि विधि का अतिक्रमण नहीं किया गया है

except in the case of Chairman : [s. 12(a), *Industrial Finance Corporation Act*] अध्यक्ष के अलावा ; अध्यक्ष के सिवाय

except on the recommendation : [art. 113(3), *Const.*] सिफारिश पर ही, अन्यथा नहीं

except on the recommendation of the President : [art. 3, prov., *Const.*] राष्ट्रपति की सिफारिश के बिना

except things done or omitted to be done : उन बातों के सिवाय जिन्हें किया गया है या करने का लोप किया गया है

except under and in accordance with : [s. 14A(1), *Tea Act*] के अधीन और उसके अनुसार ही (चलाएगा) अन्यथा नहीं

except when both Houses of Parliament are in session : [art. 123(1), *Const.*] उस समय को छोड़कर जब संसद् के दोनों सदन सत्र में हैं

except with the consent of : की सम्मति के बिना ; की सहमति के बिना

except with the previous permission of Central Government : [s. 5(4), *Jayanti Shipping Company (Taking Over of Management) Act*] केंद्रीय सरकार की पूर्व अनुज्ञा के बिना ; केंद्रीय सरकार की पूर्व अनुज्ञा के सिवाय

excepted : made an exception of अपवादित

exception : 1. something that is excepted; a person, thing or case to which the general rule is not applicable; exclusion of anything or person [s. 6, *I.P.C.*] अपवाद ; 2. an objection [Or. 11, r. 10, *C.P.C.*] आक्षेप

exceptional : of the nature of forming an exception, unusual असाधारण ; आपवादिक

exceptional circumstances : 1. असाधारण परिस्थितियां ; 2. [s. 3(3), *Conservation of Foreign Exchange and Prevention of Smuggling Activities Act*] आपवादिक परिस्थितियां

exceptional depravity : [s. 14(1), prov., *Hindu Marriage Act*] असाधारण दुराचारिता

exceptional grant : [s. 46(1)(c), *Assam Reorganisation (Meghalays) Act and art. 116, margin, Const.*] आपवादिक अनुदान

exceptional hardship : [s. 14(1), prov., *Hindu Marriage Act*] असाधारण कष्ट

exceptional nature, cause of : [Or. 7, r. 11, *C.P.C.*] असाधारण प्रकृति का कारण

exceptions and restrictions : [s. 46(1), *State Financial Corporations Act*] अपवाद और निर्बंधन

exceptions, modifications or adaptations : अपवाद, उपांतर या अनुकूलन

excess : 1. the amount or degree by which one thing exceeds another [s. 280H(2), *Income-tax Act and s. 3(1), prov., Taxation Laws (Continuation and Validation of Recovery Proceedings) Act*] आधिक्य ; 2. more than or above the usual or specified amount [s. 4(3), *Unit Trust of India Act*] अतिरिक्त ; [art. 115(1)(b), *Const.*] अधिक

excess amount : [s. 4(3), *Unit Trust of India Act*] अतिरिक्त रकम

excess duty : अधिक शुल्क

excess fare book : अधिक किराया रजिस्टर

excess grant : [art. 115, margin, Const.] अधिक अनुदान

excess of agent's authority : [s. 228, Indian Contract Act] अभिकर्ता के प्राधिकार से परे किया गया कार्य ; अभिकर्ता के प्राधिकार के बाहर किया गया कार्य

excess of his powers, in : [s. 11(2), Specific Relief Act] अपनी शक्तियों के बाहर

excess over allotment : आबंटन से अधिक

excess over appropriation : विनियोजन से अधिक

excess over estimate : अनुमान से अधिक ; प्राक्कलन से अधिक

excess payment : अधिक संदाय

excess profit : अधिक लाभ

excess shall be disregarded : [s. 23(2), prov., Income-tax Act] आधिक्य हिसाब में नहीं लिया जाएगा

excess shall be refunded : [s. 7(5), Companies (Profits) Surtax Act] आधिक्य प्रतिदत्त कर दिया जाएगा

excessive : characterised by or exhibiting excess [s. 63, I.P.C.] अत्यधिक

excessive, attachment shall not be : [sch. II, item 51, Income-tax Act] कुर्की अत्यधिक नहीं होगी

excessive consideration : [s. 15(1)(c), Life Insurance Corporation Act] अत्यधिक प्रतिफल

excessive distress : [sch., art. 79, Limitation Act] अत्यधिक कस्स्थम्

excessive loss : [s. 147(b), expln. 1(d), Income-tax Act] अत्यधिक हानि

excessive relief : 1. [s. 8(a), Companies (Profits) Surtax Act] अत्यधिक अवमुक्ति ; 2. [s. 10(b), Interest Act] अत्यधिक राहत

excessive sacrifice : [s. 70(1), Estate Duty Act] अत्यधिक नुकसान

excessive user : [s. 31, ill., Indian Easements Act] अधिक उपयोग

exchange : 1. a mutual grant of equal interests, the one in consideration of the other [ss. 46(a) and 118, T.P. Act] विनिमय; आदान-प्रदान ; 2. centre केंद्र ; 3. मुद्रा

exchange account abstract : विनिमय लेखा सार

exchange broker : विनिमय दलाल

exchange control : विनिमय नियंत्रण

exchange controller : विनिमय नियंत्रक

exchange, course of : विनिमय का अनुक्रम ; विनिमय अनुक्रम

exchange inspector (telephone) : केंद्र निरीक्षक (टेलीफोन)

exchange jobber : विनिमय जाबर

exchange mast lascar : टेलीफोन केंद्र स्तंभ लसकर

exchange of information : [s. 90(c), Income-tax Act] जानकारी का आदान-प्रदान

exchange rate : विनिमय दर

exchange restriction : [sch., item 8(ii), International Finance Corporations (Status, Immunities and Privileges) Act] मुद्रा विषयक निर्बंधन

exchangeable value : [s. 4(5), prov., Unit Trust of India Act] विनिमय मूल्य

exchequer : that department of English Government which has charge of the collection of national revenues; treasury department राजकोष ; खजाना (एक्सचेकर)

excise : 1. a duty charged on home goods, either in the process of their manufacture or before their sale to the home consumers [s. 64A(2)(a), Sale of Goods Act] उत्पाद-शुल्क (एक्ससाइज) ; 2. matters relating to intoxication etc. आबकारी

Excise Commissioner : उत्पाद-शुल्क आयुक्त

Excise Department, Central : केंद्रीय उत्पाद-शुल्क विभाग

excise duty : उत्पाद-शुल्क

excision : the act of removing by cutting out or as if by cutting out [s. 5D(c), Cinematograph Act] अपच्छेद ; काट-छांट

excite : to stir up; to incite; to rouse up [s. 300, except I. ill. (a), I.P.C.] प्रदीप्त करना

excite disaffection : [s. 124A, I.P.C.] अप्रीति प्रदीप्त करना

exciting charity : [s. 118(a)(v), Cantonments Act] दानवृत्ति प्रदीप्त करना

exclude : to shut out from place, society, privilege etc. [s. 3A, Employers' Liability Act] अपवर्जित करना ; रोका जाना

exclude from operation : [s. 1(2), Cattle trespass Act] प्रवर्तन से अपवर्जित करना

excluded book debts : [s. 22(3), Air Corporations Act] अपवर्जित बही ऋण

exclusion : the act or an instance of excluding [s. 91, I.P.C. and art. 19(6)(ii), Const.] अपवर्जन

exclusion of cattle : [s. 125(1), Indian Railways Act] पशुओं का रोका जाना

exclusion of time taken for copy : [s. 268, income-tax Act] प्रति के लिए लगे समय का अपवर्जन

exclusion or removal : [s. 11, Manoeuvres, Field Firing and Artillery Practice Act] अपवर्जन या हटाया जाना

exclusive benefit of employees : [s. 36(1), (v), Income-tax Act] कर्मचारियों का अनन्य फायदा

exclusive economic zone of India : [s. 2(a), Maritime Zone of India (Regulation of Fishing by Foreign Vessels) Act] भारत का अनन्य आर्थिक क्षेत्र

exclusive jurisdiction : [s. 4(1), Naval and Aircraft Prize Act] अनन्य अधिकारिता

exclusive licence : [s. 2(j), Copyright Act] अनन्य अनुज्ञप्ति

exclusive possession : [2nd sch., form No. 27, Cr. P.C.] अनन्य कब्जा

exclusive powers : अनन्य शक्तियां

exclusive privilege : [sch., item 88, Limitation Act] अनन्य विशेषाधिकार

exclusive property : [s. 13(1), Naval and Aircraft Prize Act] अनन्य संपत्ति

exclusive right : [s. 2(1)(i), Trade and Merchandise Marks Act] अनन्य अधिकार

exclusive right to the use of a trade mark : [s. 2(i), Trade and Merchandise Marks Act] व्यापार चिह्न के उपयोग का अनन्य अधिकार

exclusively : in an exclusive manner; solely केवल ; अनन्यतः ; अनन्य रूप से

exculpate : to clear from the charge of a fault or crime निरपराध घोषित करना

excusable : that which may be excused; admitting of palliation [s. 80, ill., I.P.C.] माफी योग्य

excuse : 1. that which is offered as a reason for being excused; that which serves to excuse or to extenuate (a fault or offence) प्रतिहेतु ; कारण ; 2. to accept a plea in exculpation of; to free from a task, obligation etc. माफी देना

excused, the promiser is : [s. 67, Indian Contract Act] वचनदाता की माफी हो जाती है

executant : that person, who executes or makes a document निष्पादी

execute : 1. to go through the formalities necessary for the validity of; hence to sign, seal etc. (a document); to carry into effect निष्पादित करना ; निष्पादन करना ; 2. to put to death in pursuance of a sentence फांसी देना

excute judicial process : [s. 21, (fourth), I.P.C.] न्यायिक आदेशिका का निष्पादन करना

excute repairs : [s. 5(2), Requisitioning and Acquisition of Immovable Property Act] मरम्मत करना

execute revenue process : [s. 21, (ninth), I.P.C. and s. 2(17)(g), C.P.C.] राजस्व आदेशिका का निष्पादन करना

execute the work : [s. 54, ill. (b), Indian Contract Act] कार्य निष्पादित करना

executed in counterpart : प्रतिलेख में निष्पादित

executed in good faith : [Or. 14, r. 7, C.P.C.] सद्भावपूर्वक निष्पादन हुआ

executed in several parts : कई मूल प्रतियों में निष्पादित

executed within the jurisdiction of the court : carried out legally according to its terms within the limits of territory over which the court exercises its powers [s. 43, C.P.C.] न्यायालय की अधिकारिता के भीतर निष्पादित

executed instrument in writing : [s. 160(iv), Income-tax Act] निष्पादित लिखत

executing functions, person : [s. 17(1), General Clauses Act] कृत्यों का निष्पादन करने वाला व्यक्ति

executing the decree : [s. 54, Presidency-towns Insolvency Act] डिक्री निष्पादन करने वाला

execution : 1. the action of executing (a document) or for carrying into effect निष्पादन ; कार्यान्वित करना ; 2. the action of executing a death sentence फांसी ; 3. the infliction of capital punishment [Ist sch., art. 3(d), Geneva Conventions Act] मृत्यु दंड देना

execution of Act : [s. 4, Coasting-Vessels Act] अधिनियम को कार्यान्वित करना

execution of contract : [s. 35B(1)(b)(viii), Income-tax Act] सन्धिदा का निष्पादन

execution of cross decrees : [Or. 21, r. 18(1), C.P.C.] प्रति-डिक्रियों का निष्पादन

execution of document : [s. 464, I.P.C. and Or. 21, r. 34(1), C.P.C.] दस्तावेज का निष्पादन

execution of duty : [s. 41(1)(e), Cr. P.C.] कर्तव्य करना

execution of military manoeuvres : [s. 2(1), Manoeuvres, Field Firing and Artillery Practice Act] सैनिक युद्धाभ्यासों का क्रिया जाना

execution of order : [Or. 21, r. 8, C.P.C.] आदेश का निष्पादन

execution of process : आदेशिका का निष्पादन

execution of proper conveyance : [s. 28(3)(b), Specific Relief Act] उचित हस्तांतर पत्र का निष्पादन

execution of public duty : [s. 187, I.P.C.] लोक कर्तव्य का निष्पादन

execution of sentence : दंडादेश का निष्पादन

execution of stowing : [s. 9(c), Coal Mines (Conservation and Development) Act] भरण का निष्पादन

execution of trust : [s. 59, Indian Trusts Act] न्यास का निष्पादन

execution of warrant : [s. 100(2), Presidency-towns Insolvency Act] वारंट का निष्पादन

execution of warrants of arrest : गिरफ्तारी के वारंटों का निष्पादन

execution of works : [sch., item 1(b), Indian Electricity Act] संकर्मों का निष्पादन

execution proceedings : proceedings for the execution of decree or order निष्पादन कार्यवाही

execution sale : a sale in execution of a decree निष्पादन विक्रय

executive : that branch of the government which is entrusted with the enforcement of laws as distinguished from the legislative and judicial branches; having the function of executing कार्यपालिका ; कार्यपालक ; कार्यकारी ; कार्यकारिणी

executive action : [art. 77(1), Const.] कार्यपालिका कार्यवाही

executive action of the government : [art. 166(1), Const.] सरकार की कार्यपालिका कार्यवाही

executive administration of the district : [s. 20(3), Cr. P.C.] जिले का कार्यपालक प्रशासन

executive authority : [s. 2(b), University Grants Commission Act] कार्यपालक प्राधिकारी

executive, chief : [s. 7, Coconut Development Board Act] मुख्य अधिशासक

executive committee : [s. 14(1), Food Corporations Act] कार्यपालिका समिति ; [s. 26(2)(h), Coir Industry Act] कार्यकारिणी समिति

executive committee of the board : [s. 8(1), Coir Industry Act] बोर्ड कार्यपालिका समिति

executive council : [s. 2(i), University of Hyderabad Act] कार्य परिषद् ; कार्यकारी परिषद्

executive council of the university : विश्वविद्यालय की कार्य परिषद्

executive councillor : कार्यकारी पार्षद्

executive engineer : कार्यपालक इंजीनियर

executive engineer (bridges) : कार्यपालक इंजीनियर (पुल)

executive engineer (design) : कार्यपालक इंजीनियर (डिजाइन)

executive engineer (floods) : कार्यपालक इंजीनियर (बाढ़)

executive engineer (general) : कार्यपालक इंजीनियर (साधारण)

executive engineer (metric) : कार्यपालक इंजीनियर (मीटर प्रणाली)

executive engineer (planning and development) : कार्यपालक इंजीनियर (योजना और विकास)

executive engineer (stores) : कार्यपालक इंजीनियर (भंडार)

executive engineer (survey) : कार्यपालक इंजीनियर (सर्वेक्षण)

executive engineer (vigilance) : कार्यपालक इंजीनियर (सतर्कता)

executive engineer (water supply) : कार्यपालक इंजीनियर (जल प्रदाय)

executive engineer (workshop) : कार्यपालक इंजीनियर (कर्मशाला)

executive government : [s. 3(47), General Clauses Act] कार्यपालिका सरकार

executive holidays : official holidays कार्यालय अवकाश दिन

executive officer : [s. 7, Cardamom Act] कार्यपालक आफिसर ; कार्यपालक अधिकारी

executive officer, project : परियोजना कार्यपालक अधिकारी

executive or ministerial staff : [s. 117(3), Income-tax Act] कार्यपालिका या अनुसन्धिवीय कर्मचारिवृंद

executive orders : [s. 43(6)(b), Income-tax Act] कार्यपालिका आदेश

executive power : power of executing [s. 55A(a), I.P.C.] कार्यपालिका शक्ति

executive power of State : [art. 154, margin, Const.] राज्य की कार्यपालिका शक्ति

executive power of the Union : [s. 55A(a), I.P.C.] संघ की कार्यपालन शक्ति ; [art. 53, margin, Const.] संघ की कार्यपालिका शक्ति

executive power of the Union, extent of : [art. 73, margin, Const.] संघ की कार्यपालिका शक्ति का विस्तार

executive staff : कार्यपालक कर्मचारिवृंद

executive trustee : [ss. 10(f) and 12(a), Unit Trust of India Act] कार्यपालक न्यासी

executor : one who executes or carries out; a person appointed by a testator to execute or give effect to his will after his decease [s. 2(i), Wealth-tax Act, s. 2(x), Gift-tax Act and Or. 8, r. 6(3), ill. (a), C.P.C.] निष्पादक

executor accounts : निष्पादक लेखे

executor, administrator and assignee : [sch. I, table A, interpretation 20, Companies Act] निष्पादक, प्रशासक और समनुदेशिनी

executor, character of : [s. 335(2), Indian Succession Act] निष्पादक की हैसियत

executor of will : a person appointed by the testator to carry out the provisions of the will as the legal personal representative of

the deceased [1st sch., app. A, form No. 9, C.P.C.] विल का निष्पादक

- executory** : that which remains to be carried into effect निष्पाद्य
- executrix, whole and sole** : [s. 222, ill., Indian Succession Act] एकमात्र निष्पादिका
- exemplary manner** : a manner deserving imitation [s. 79, Navy Act and s. 122(4), Army Act] अनुकरणीय रीति
- exemplified in the forms aforesaid** : [Or. 6, r. 4, C.P.C.] पूर्वोक्त प्ररूपों में उदाहरणस्वरूप दर्शित
- exempt** : to give immunity from a liability, obligation, penalty; law or authority [s. 23, expln., Indian Evidence Act] छूट देना
- exempted** : that which has been granted exemption छूट-प्राप्त
- exempted employee** : [s. 2(ff), Employees' Provident Funds and Miscellaneous Provisions Act] छूट-प्राप्त कर्मचारी
- exempted establishment** : [s. 2(fff), Employees' Provident Funds and Miscellaneous Provisions Act] छूट-प्राप्त स्थापन
- exempted from attachment** : [2nd sch., item 10(1), Income-tax Act] कुर्की से छूट-प्राप्त
- exemption** : the action of exempting; the state of being exempted; immunity from a liability, obligation, penalty, law or authority [s. 119(2)(b), Income-tax Act] छूट
- exemption certificate** : [sch., pt. I, item 7, Commercial Documents Evidence Act] छूट का प्रमाणपत्र
- exemption from arrest and personal appearance** : [s. 81, C.P.C.] गिरफ्तारी और स्वीय उपसंजाति से छूट
- exemption from duty** : [s. 25, Customs Act] शुल्क से छूट
- exemption from taxation by States in respect of water or electricity in certain cases** : [art. 288, margin, Const.] जल या विद्युत के संबंध में राज्यों द्वारा कराधान से कुछ दशाओं में छूट
- exemption from taxes on electricity** : [art. 287, margin, Const.] विद्युत पर करों से छूट
- exemption of property and income of a State from Union taxation** : [art. 289, margin, Const.] राज्यों की संपत्ति और आय को संघ के करों से छूट
- exemption of property of the Union from State taxation** : [art. 285, margin, Const.] संघ की संपत्ति को राज्यों के करों से छूट
- exercisable** : capable of being exercised [s. 2(9), Estate Duty Act, Or. 41, r. 8, C.P.C. and art. 73(1)(b), Const.] प्रयोक्तव्य ; प्रयोग किया जा सकने वाला ; प्रयोग किए जाने योग्य
- exercisable from time to time** : [s. 14, General Clauses Act] समय-समय पर प्रयोक्तव्य ; जिसका समय-समय पर प्रयोग किया जा सकता है
- exercise** : 1. regular or repeated appropriate use of a faculty, power or body organ [s. 39(d), Army Act] अभ्यास ; 2. to bring into play; to realize in action [s. 57(e), T.P. Act] प्रयोग करना ; बरतना ; प्रयुक्त करना ; चलाना ; 3. [s. 11(1)(g), Prevention of Cruelty to Animals Act, 1960] घुमाना-फिराना ; 4. [art. 19(3), Const.] प्रयोग
- exercise absolute discretion** : [s. 193(5)(c), expln., Companies Act] आत्यंतिक विशेषाधिकार का प्रयोग करना
- exercise executive government** : [s. 3(60)(a), General Clauses Act] कार्यपालिका शासन करना
- exercise of discretion** : [s. 10, Indian Trusts Act] स्वविवेक का प्रयोग
- exercise of due diligence** : सम्यक् तत्परता बरतना ; सम्यक् तत्परता प्रयुक्त करना
- exercise of functions** : [s. 3(6), Seeds Act] कृत्यों का प्रयोग ; कृत्य करना
- exercise of legislative powers under Proclamation issued under article 356** : [art. 357, margin, Const.] अनुच्छेद 356 के अधीन की गई उद्घोषणा के अधीन विधायी शक्तियों का प्रयोग

- exercise of power** : [s. 35(1), C.P.C.] शक्ति का प्रयोग
- exercise of profession or occupation** : [s. 10(3)(ii), Income-tax Act] वृत्ति या उपजीविका चलाना
- exercise of superintendence** : [s. 3(b), Employers' Liability Act] अधीक्षण का प्रयोग
- exercised the option, assessee has once** : [s. 3(4), Income-tax Act] निर्धारिती ने विकल्प का प्रयोग एक बार कर लिया है
- exercising corresponding jurisdiction** : [Or. 50, r. 1, C.P.C.] समरूपी अधिकारिता का प्रयोग करना
- exercising jurisdiction, person** : one who is exercising jurisdiction अधिकारिता प्रयोग करने वाला व्यक्ति
- exertion** : the active exercise of any power or faculty [s. 14(1), expln., Hindu Succession Act] परिश्रम ; [s. 43(e), Navy Act] प्रयास
- exhaust** : 1. to use up completely [s. 68(2), T.P. Act and s. 83(c), Indian Trusts Act] निःशेष करना ; 2. an arrangement (as of fans) for withdrawing undesirable fumes, dusts or odours from an enclosure (as a factory, room or kitchen) निष्कासक
- exhaust appliance** : [s. 14(1), Factories Act] निष्कासक साधित्र
- exhausted paper** : [r. 71(3), Conduct of Election Rules] निःशेषित पत्र
- exhausting trust property** : [s. 83, Indian Trusts Act] न्यास संपत्ति को निःशेष करना
- exhibit** : 1. anything exhibited; any document which, in the course of a judicial proceeding, is produced and put in court to form part of the record and to give information to arrive at a decision प्रदर्श ; 2. to expose to view प्रदर्शित करना ; प्रदर्शन करना
- exhibit accounts** : [s. 45(b), Guardians and Wards Act] लेखाओं का प्रदर्शन करना
- exhibition** : 1. the action of exhibiting or showing publicly प्रदर्शन; 2. a public display (of works of art etc.); the place of the display [s. 2(f)(iii), Emigration Act] प्रदर्शनी ; 3. an allowance given to a student [s. 5(8), Jawaharlal Nehru University Act and s. 5(8), Aligarh Muslim University Act] छात्र-सहायता वृत्ति
- exhibition by means of cinematograph** : [long title, Cinematograph Act] चलचित्रों का प्रदर्शन
- exhibition of equestrian, acrobatic and other performances** : [s. 3(a), Maternity Benefit Act] घुड़सवारी, कलावाजी और अन्य करतबों का प्रदर्शन
- exhibition officer** : प्रदर्शनी अधिकारी
- exhibitor** : [s. 6A, Cinematograph Act] प्रदर्शक
- exhumations** : disinterment [art. 17, Geneva Conventions Act] शवोत्खनन
- exigency** : such need or necessity as belongs to the occasion [s. 112(e), Army Act] अत्यावश्यकता
- exigible dower** : [2nd sch., item 36, Provincial Small Cause Courts Act] तुरंत देय (मोअज्जल) मेहर
- ex-interest** : [s. 23(2)(b)(ii), prov., Foreign Exchange Regulation Act] बिना ब्याज
- exist** : to be in being वर्तमान होना ; विद्यमान होना
- existence** : being; the fact or state of existing [ss. 13, and 14, T.P. Act, s. 37(d), Army Act and art. 131, Const.] अस्तित्व ; विद्यमान होना
- existence of coercion** : [s. 14(5), Indian Contract Act] प्रपीड़न होना
- existence of custom** : रूढ़ि का अस्तित्व
- existence of design** : [s. 123, I.P.C.] परिकल्पना का अस्तित्व
- existence of entry** : [s. 41, Aligarh Muslim University Act] प्रविष्टि का अस्तित्व ; प्रविष्टि की विद्यमानता ; प्रविष्टि का होना

existence of public right : an entity or life or continuance in being of the rights pertaining to the people, State or community [s. 137(1), Cr. P.C.] लोक अधिकार का अस्तित्व

existence of vacancy : [s. 4(3), Damodar Valley Corporation Act] स्थान खाली होना ; रिक्ति विद्यमान होना

existent : at present existing [s. 3(c), T.P. Act] वर्तमान ; [s. 8, prov., Mines Act] विद्यमान

existing assembly : [art. 170(3), prov., Const.] विद्यमान विधान सभा

existing asset : [s. 109(i)(g)(4), Income-tax Act] विद्यमान अस्ति

existing banking company : [s. 2(h), Deposit Insurance and Credit Guarantee Corporation Act] विद्यमान बैंककारी कंपनी

existing consideration : [sch., art. 47, Limitation Act] विद्यमान प्रतिफल

existing employee : [s. 2(i), Delhi School Education Act] विद्यमान कर्मचारी

existing facts : facts which subsist [s. 94, Indian Evidence Act] विद्यमान तथ्य

existing insurer : [s. 3(e), General Insurance Business (Nationalisation) Act] विद्यमान बीमाकर्ता

existing law : [art. 152(2)(a), and art. 366(10), Const.] विद्यमान विधि

existing liability : [s. 132(5)(iii), Income-tax Act] विद्यमान दायित्व

existing occupancies : [s. 21(3), Registration Act] वर्तमान अधिभोग

existing or future debt : [s. 2(17), Indian Stamp Act and s. 59(a), T.P. Act] वर्तमान या भावी ऋण

existing or future differences : [sch. I, item 1, Arbitration (Protocol and Convention) Act] विद्यमान या भावी मतभेद

existing organisation : [s. 2(c), Oil and Natural Gas Commission Act] विद्यमान संगठन

existing patent : [s. 21(1)(u)(viii), Trade and Merchandise Marks Act] विद्यमान पेटेंट

existing school : [s. 2(j), Delhi School Education Act] विद्यमान विद्यालय

existing State : [s. 2(c), Himachal Pradesh and Bilaspur (New State) Act] वर्तमान राज्य

exit : as in emergency exit in buses विकास

exit gate keeper : विकास द्वार पड़तालकर्ता

exit poll : [s. 126A(1), Representation of People Act, 1951] निर्गम मत सर्वेक्षण ; निर्गम मत सर्वेक्षण

exonerate : to release a person or property from liability [s. 9(1)(b), Food Corporations Act] माफी देना ; विमुक्त करना

exonerate absence, to : [s. 9(1)(b), Food Corporations Act] अनुपस्थिति की माफी देना ; अनुपस्थिति माफ करना

expansion and coordination of technical education : तकनीकी शिक्षा का विस्तार और समन्वय

expansion officer, education : शिक्षा प्रसार अधिकारी

expatriation : renunciation of allegiance to one's native country देश त्याग

expectancy : प्रत्याशा

expectancy of succession by survivorship : anticipation to succeed a person to the exclusion of his heirs by virtue of being a joint tenant with him and surviving him [s. 60(1), prov. (m), C.P.C.] उत्तरजीविता द्वारा उत्तराधिकार की प्रत्याशा

expectation : 1. the action of mentally looking for something to take place; anticipation [s. 61(1), prov. (m), C.P.C.] प्रत्याशा ; 2. when the expectation is of an unhappy thing [s. 32(1), Indian

Evidence Act] प्रत्याशंका

expectation of death : death being expected [s. 32(1), Indian Evidence Act] मृत्यु की प्रत्याशंका

expectation of life, loss of : प्रत्याशित आयु की हानि

expectation of mankind, ordinary : [s. 5, Negotiable Instruments Act] मामूली मानवीय प्रत्याशा

expediency of the cost : [s. 6(3), Land Improvement Loans Act] खर्च की समीचीनता

expedient : advantageous; fit; proper; suitable to the circumstances of the case समीचीन

expedient for the ends of justice : [s. 407(1)(c), Cr. P.C.] न्याय के उद्देश्यों की पूर्ति के लिए समीचीन

expedient in the public interest : [s. 2, Tobacco Board Act] लोक हित में समीचीन

expedition : an excursion undertaken for a specific purpose अभियान

expeditionary forces : [s. 7(a), Indian Red Cross Society Act] अभियान सैन्य दल

expeditious rehabilitation of undertakings : [long title, Sick Textile Undertakings (Taking Over of Management) Act] उपक्रमों का शीघ्र पुनरुद्धार

expeditious settlement of claims : [s. 13(c), Manoeuvres, Field Firing and Artillery Practice Act] दावों का शीघ्र निपटारा

expel : to eject; to dislodge [s. 33(1), Indian Partnership Act] निष्कासित करना

expelled partner : dislodged partner [s. 33(2), Indian Partnership Act] निष्कासित भागीदार

expend : to spend [s. 2(17)(g), C.P.C.] व्यय करना

expend property : [s. 2(17)(g), C.P.C.] संपत्ति का व्यय करना

expenditure : disbursement; the action or practice of expending; the amount expended [s. 16(iv), Income-tax Act and art. 112(2), Const.] व्यय

expenditure by way of fees : [s. 40A(6)(a), Income-tax Act] फीस के रूप में व्यय

expenditure, capital : पूंजीगत व्यय

expenditure charged : [art. 110(1)(e) and art. 112(2)(a), Const.] भारत व्यय

expenditure, day to day : [s. 5(2)(a), Coal Mines (Taking Over of Management) Act] दिन प्रति दिन का व्यय

expenditure, deferred : आस्थगित व्यय

expenditure, deferred revenue : आस्थगित राजस्व व्यय

expenditure defrayable by the Union or a State out of its revenues : [art. 282, margin, Const.] संघ या राज्य द्वारा अपने राजस्व से किए जाने वाले व्यय

expenditure described : [art. 112(2)(a), Const.] वर्णित व्यय

expenditure estimate : खर्च अनुमान ; व्यय प्राक्कलन

expenditure heads (revenue accounts) : व्यय शीर्ष (राजस्व लेखा)

expenditure incurred bonafide : [s. 271(1), expln., Income-tax Act] व्यय सद्भावपूर्वक उपगत किया ; सद्भावपूर्वक उपगत व्यय

expenditure is excessive or unreasonable : [s. 40A(2)(a), Income-tax Act] व्यय अत्यधिक या अयुक्तियुक्त है

expenditure on scientific research : [s. 35(1), Income-tax Act] वैज्ञानिक अनुसंधान पर व्यय

expenditure of capital nature : पूंजी प्रकृति का व्यय

expenditure, revenue : राजस्व व्यय

expense of, at the : at the sacrifice of; to the detriment of [s. 63, T.P. Act] की हानि करके

expenses attending resale : [2nd sch., item, 14, Income-tax Act] पुनर्विक्रय से संबंधित व्यय

expenses, direct : प्रत्यक्ष व्यय

expenses entailed on him : व्यय जो उस पर उठाने पड़े ; उस पर किए गए व्यय

expenses, factory : कारखाना व्यय

expenses, indirect : अप्रत्यक्ष व्यय

expenses, initial : प्रारंभिक व्यय

expenses of administration : [s. 49(3), Presidency-towns Insolvency Act] प्रशासन के व्यय

expenses of Public Service Commissions : [art. 322, margin, Const.] लोक सेवा आयोगों के व्यय

expenses of the Supreme Court : [art. 146, margin, Const.] उच्चतम न्यायालय के व्यय

expenses, parliamentary : संसदीय व्यय

expenses, prepaid : पूर्व संदत व्यय

expenses, productive : उत्पादक व्यय

expenses, trade : व्यापार व्यय

expenses, unproductive : अनुत्पादक व्यय

expensive : खर्चीला

experience : knowledge or practical wisdom gained from what one has observed, countered or undergone अनुभव

experience in the merchant service : [s. 37(1), Inland Vessels Act] वाणिज्य पोत सेवा का अनुभव

experience in operating equipment : उपस्कर के प्रचालन का अनुभव

experiment : an action or operation undertaken in order to discover something unknown प्रयोग

experiment to be tried : [Or. 39, r. 7(c), C.P.C.] प्रयोग किया जाना

experimental and research station : [s. 21(1), Damodar Valley Corporation Act] प्रयोग तथा अनुसंधान केंद्र

experimental cost sheet : प्रयोगात्मक लागत पत्र

experiments involving operations : [s. 17(2)(b), Prevention of Cruelty to Animals Act, 1960] शल्य-क्रिया वाले प्रयोग

expert : a person who has made special study of the subject or acquired special experience therein विशेषज्ञ (एक्सपर्ट)

expert accounting committee : विशेषज्ञ लेखाकरण समिति

expert, ballistics : प्रक्षेपिकी विशेषज्ञ

expert character : [Or. 16, r. 2(2), C.P.C.] विशेषज्ञीय स्वरूप

expert, handwriting : हस्तलेख विशेषज्ञ

expert knowledge : [s. 8(1)(c), Requisitioning and Acquisition of Immovable Property Act] विशेषज्ञीय जानकारी

expert in sericulture : रेशम उत्पादन विशेषज्ञ

expiration : the coming to an end [s. 14, T.P. Act and s. 35, Indian Contract Act] अवसान ; समाप्ति

expiration of duration of a licence : [s. 2(1), Arms Act] अनुज्ञप्ति की अस्तित्वावधि का अवसान

expiration of period : [s. 14, T.P. Act] कालावधि का अवसान

expiration of sentence : [s. 119(1), Cr. P.C.] दंडादेश का अवसान

expiration of term : [s. 69, I.P.C.] अवधि का अवसान ; [art. 67(c), Const.] पद की अवधि समाप्त हो जाना

expiration of time : [s. 25(2), Registration Act] समय का अवसान

expiry : the termination of a time or period fixed by law, contract or agreement [s. 17(b), Indian Partnership Act] अवसान

expiry of potency : [s. 12(2)(g), Drugs and Cosmetics Act] शक्तता का अवसान

explain : 1. to make plain or intelligible स्पष्ट करना ; स्पष्टीकरण ; 2. to account for स्पष्टीकरण देना ; 3. to make oneself understood [s. 164(2), Cr. P.C.] समझाना

explain transactions : [s. 209(3), Companies Act] संव्यवहारों का स्पष्टीकरण करना/देना ; संव्यवहारों को स्पष्ट करना

explanation : that which explains [art. 25(2)(b), expln. (1), Const.] स्पष्टीकरण

explanatory : serving to explain; containing an explanation; having the function of explaining [s. 9, ill. (d), Indian Evidence Act] स्पष्टीकारक ; स्पष्ट करने वाला

explanatory memorandum : [art. 281, and VIth sch., item 14(2), Const.] स्पष्टीकारक ज्ञापन

explanatory note : स्पष्टीकारक टिप्पण

explanatory of conduct : आचरण को स्पष्ट करने वाला

explanatory of facts : तथ्यों को स्पष्ट करने वाला

explanatory of the nature of transactions : संव्यवहारों की प्रकृति को स्पष्ट करने वाला

explanatory statement : [s. 173(1), Companies Act] व्याख्यात्मक विवरण

explicit sexual overtures : [s. 354A (1)(i), I.P.C.] लैंगिक संबंध बनाने संबंधी स्पष्ट प्रस्ताव

explode : to burst noisily विस्फोट होना ; विस्फोट करना

exploit : 1. [title, Metal Corporation of India (Acquisition of Undertaking) Act] समुपयोजन करना ; 2. विदोहन ; 3. शोषण

exploitation : 1. utilisation or working of a natural resource विदोहन समुपयोजन ; 2. the action of exploiting i.e., making use of meanly or unjustly for one's own advantage [s. 9(3), Children Act, art. 39(f) and art. 46, Const.] शोषण

exploitation officer : समुपयोजन अधिकारी

exploration : the action of exploring [s. 14(2)(a), Oil and Natural Gas Commission Act] खोज

exploration activities : [s. 42(b), Income-tax Act] खोज संबंधी क्रियाकलाप

exploration assistant : खोज सहायक

explore : to search through or into; to investigate unknown regions खोज करना

explosion : the action of going off with a loud noise or of bursting under the influence of suddenly developed internal energy विस्फोट

explosive : relating to, characterised or operated by, or suited to cause explosion [VIIth sch., list 1; item 5, Const.] विस्फोटक

explosive properties : [s. 17, Indian Explosives Act] विस्फोटक तत्व

export : 1. that which is exported [art. 49, Const.] निर्यात ; 2. the action of exporting; to send out commodities from one country to another निर्यात करना

export agency : [s. 3(2), Sugar Export Promotion Act] निर्यात अभिकरण

export agent : निर्यात अभिकर्ता

export allotment : [s. 19, prov., Tea Act] निर्यात आबंटन

export application : निर्यात आवेदन

export credit guarantee : a guarantee given for payment in respect of exports निर्यात उधार प्रत्याभूति ; निर्यात उधार गारंटी

Export Credit Guarantee Corporation : [s. 15(d), General Insurance (Emergency Provisions) Act] निर्यात उधार प्रत्याभूति निगम

export goods : [s. 2(19), Customs Act] निर्यातित माल ; निर्यात माल

export house certificate : [s. 35B(1A)(i), Income-tax Act] निर्यात प्रतिष्ठान प्रमाणपत्र

export inspection council : [s. 2(a), Export (Quality Control and Inspection) Act] निर्यात निरीक्षण परिषद्

export manifest : [s. 76(a), Customs Act] निर्यात सूची

export oriented : निर्यातोन्मुख

export oriented undertaking, board of approval for hundred per cent : शत प्रतिशत निर्यातोन्मुख उपक्रम अनुमोदन बोर्ड

export trade : निर्यात व्यापार

export worthy : निर्यात योग्य

exportation : निर्यात

exporter : [s. 2(20), Customs Act] निर्यातकर्ता

expose : 1. to exhibit openly [s. 275, I.P.C.] अभिदर्शित करना ; 2. to leave without shelter or defence [s. 307, ill. (b), I.P.C.] अरक्षित छोड़ देना ; 3. to lay open to (danger etc.) [s. 11(1), Emigration Act] उच्छन्न होना ; उच्छन्न करना ; खुला छोड़ना ; आशंका में डालना ; 4. to disclose a shameful showing up अनावृत्त करना ; पर्दा उठाना

expose carcass or offal : [sch., item 41, Fort William Act] पंजर या मांसावशिष्ट को खुला छोड़ना

expose for sale : विक्रय के लिए रखना

expose to a criminal charge : [s. 161(2), Cr. P.C.] आपराधिक आरोप की आशंका में डालना

expose to public view : [s. 79, Registration Act] लोक अवलोकन के लिए अभिदर्शित करना

expose to serious risk : [s. 11(1), Emigration Act] गंभीर जोखिम के लिए उच्छन्न होना ; गंभीर जोखिम की आशंका में डालना

exposure : [s. 23(3), Drugs and Cosmetics Act] उच्छन्न करना ; [s. 8(a), Immoral Traffic (Prevention) Act] अभिदर्शन

exposure of infants : [s. 311, I.P.C.] शिशुओं को अरक्षित छोड़ना

express : 1. expressed and not merely implied; explicit अभिव्यक्त; स्पष्ट ; 2. to give expression to अभिव्यक्त करना ; स्पष्ट करना

express agreement : [s. 43, Indian Contract Act] अभिव्यक्त करार

express condition : [s. 23, Indian Evidence Act] अभिव्यक्त शर्त

express consent : [s. 403, ill. (b), I.P.C.] अभिव्यक्त सम्मति

express contract : [s. 202, Indian Contract Act] अभिव्यक्त संविदा

express delivery : तुरंत वितरण ; एक्सप्रेस डाक

express intimation : [s. 59, Indian Contract Act] अभिव्यक्त प्रज्ञापना

express leave : a permission granted manifestly [s. 147, C.P.C.] अभिव्यक्त इजाजत

express legal authority : [s. 4(3), Prevention of Seditious Meetings Act] स्पष्ट विधिक प्राधिकार

express or constructive trust : [s. 92(1), C.P.C.] अभिव्यक्त या आन्वयिक न्यास

express or implied authority : [s. 194, Indian Contract Act] अभिव्यक्त या विवक्षित प्राधिकार

express permission : [Or. 21, r. 72(i), C.P.C.] अभिव्यक्त अनुज्ञा

express provision : [s. 3, Indian Partnership Act] अभिव्यक्त उपबंध ; स्पष्ट उपबंध

express provision of law : [s. 190, I.P.C.] विधि का अभिव्यक्त उपबंध

express surrender : [s. 111(e), T.P. Act] अभिव्यक्त अभ्यर्पण

express terms : अभिव्यक्त निबंधन ; स्पष्ट निबंधन

express trust : a trust created by express words, as distinguished from an implied trust [s. 92(1), C.P.C.] अभिव्यक्त न्यास

expressed in figures : [Or. 6, r. 2, C.P.C.] अंकों में अभिव्यक्त

expressed in sterling : [s. 8(c), Former Secretary of State Service Officers (Conditions of Service) Act] स्टर्लिंग में उल्लिखित

expressed in writing : [s. 25(1), Indian Contract Act] लिखित रूप में अभिव्यक्त

expressed or drawn in Indian Currency : [s. 2(h)(i), Foreign Exchange (Regulation) Act] भारतीय करेंसी में अभिव्यक्त किए गए या लिखे गए

expressed to be taken in the name of the President, action shall be : [art. 77(1), Const.] कार्रवाई राष्ट्रपति के नाम से की हुई कही जाएगी

expressing the terms of contract : [s. 29, ill., I.P.C.] संविदा के निबंधनों को अभिव्यक्त करने वाला

expression : 1. a word, phrase or form of speech पद ; शब्द प्रयोग ; 2. the act of manifesting by action or language [preamble, Const.] अभिव्यक्ति

expression, local : the use of language which is peculiar to a locality स्थानीय शब्द प्रयोग

expression, medium of : [art. 351, Const.] अभिव्यक्ति का माध्यम

expression of opinion : [s. 3, Indian Railway Board Act] राय की अभिव्यक्ति

expression or its local equivalent : [art. 31A(2)(a), Const.] पद या उसके समतुल्य स्थानीय पद

expressly : explicitly अभिव्यक्त रूप से ; अभिव्यक्ततः ; स्पष्ट रूप से ; स्पष्टतः

expressly authorised : [s. 178, Indian Contract Act] अभिव्यक्त रूप से प्राधिकृत

expressly or impliedly barred : [s. 9, C.P.C.] अभिव्यक्त या विवक्षित रूप से वर्जित

expressly or impliedly, waive the privilege : [s. 86(2)(d), C.P.C.] विशेषाधिकार का अधित्यजन अभिव्यक्त या विवक्षित रूप से करना

expressly provided : अभिव्यक्त रूप से उपबंधित ; स्पष्टतः उपबंधित

expressly repealed : [s. 2(a), T.P. Act] अभिव्यक्त रूप से निरसित

expressly revoked : [s. 77(d), Indian Trusts Act] अभिव्यक्त रूप से प्रतिसंहृत

expressly warranted neutral : [s. 38(1), Marine Insurance Act] तटस्थता की अभिव्यक्त वारंटी

expropriation : the action of the State in taking or modifying the property rights of an individual etc. in the exercise of its sovereignty [sch., art. 51, Asian Development Bank Act] स्वत्वहरण ; स्वत्वाधिहरण

expropriation of shares : शेयरों का स्वत्वहरण

expulsion : 1. an action of expelling [s. 72(a), Indian Partnership Act] निष्कासन ; 2. the fact or state of being expelled [s. 2(14B), Employees' State Insurance Act] बाहर निकल आना

expunge : [second sch., item 26, Presidency-towns Insolvency Act] निकालना

expunge or reduce a proof : सबूत को निकालना या घटाना

extend : 1. to have a certain area, range or scope विस्तार होना ; 2. to enlarge in area, range or scope विस्तार करना ; विस्तारण करना ; विस्तारित करना ; बढ़ाना

extend assistance : सहायता देना

extend time : समय बढ़ाना ; समय का विस्तारण करना

extended by India, assistance : भारत द्वारा दी गई सहायता

extension : विस्तारण ; विस्तार

extension education : विस्तारी शिक्षा

extension of delivery date : परिदान की तारीख बढ़ाना

extension of leave : छुट्टी बढ़ाना

extension of service : [s. 29(9), Aligarh Muslim University Act] सेवा का विस्तार

extension of the term of office : [s. 204(4), Companies Act] पदावधि का विस्तार

Extension Officer : विस्तार अधिकारी

Extension Officer, Education : शिक्षा विस्तार अधिकारी

extension service : विस्तारी सेवा ; विस्तार सेवा

Extension Service Officer : विस्तार सेवा अधिकारी

extensive (practical experience) : विस्तृत (व्यावहारिक अनुभव)

extensive damage : [s. 33B, Income-tax Act] व्यापक नुकसान

extent : 1. space, degree or time to which anything is extended [art. 131, Const.] विस्तार ; 2. dimensions परिमाण ; मात्रा

extent of charge : प्रभार का परिमाण

extent of executive power of State : [art. 162, margin, Const.] राज्य की कार्यपालिका शक्ति का विस्तार

extent of executive power of Union : [art. 73, margin, Const.] संघ की कार्यपालिका शक्ति का विस्तार

extent of jurisdiction of High Courts to Union territories : [art. 230, margin, Const.] उच्च न्यायालयों की अधिकारिता का संघ राज्यक्षेत्रों पर विस्तार

extent of laws made by Parliament and by the Legislatures of States : [art. 245, margin, Const.] संसद् द्वारा और राज्यों के विधान-मंडलों द्वारा बनाई गई विधियों का विस्तार

extent of recognition : [s. 6(3), Jawaharlal Nehru University Act] मान्यता का विस्तार

extent of repeal : [sch., Indian Trusts Act] निरसन का विस्तार

extent of review : पुनर्विलोकन सीमा

extent of, to the : उस परिमाण तक ; उस विस्तार तक

extent, to that : उस परिमाण तक ; उस विस्तार तक

extenuating : that tends to diminish culpability [s. 360(3), Cr. P.C.] परिशमनकारी

extenuating circumstances : [s. 360(3), Cr. P.C.] परिशमनकारी परिस्थितियां

External Affairs, Ministry of : [sch. 1, app. H, form No. 8, C.P.C.] विदेश मंत्रालय

external aggression : [s. 19(a), Passports Act and art. 352, Const.] बाह्य आक्रमण ; [s. 2(b)(i), Defence and Internal Security of India Act] बाह्य अभ्याक्रमण

external aggression and internal disturbance : [preamble, Defence and Internal Security of India Act] बाह्य अभ्याक्रमण और आभ्यांतरिक अशांति

external economic relations : वैदेशिक आर्थिक संबंध

external publicity : विदेशों में प्रचार

extinction : the complete wiping out; annihilation [s. 77, Indian Trusts Act] निर्वापन

extinction of rights : [s. 9, Indian Forest Act] अधिकारों का निर्वापन

extinction of trust : [s. 77, Indian Trusts Act] न्यास का निर्वापन

extinguish : 1. to put a total end to [s. 60, T.P. Act] निर्वापन करना; निर्वापित करना ; 2. to put out [s. 45, Indian Electricity Act] बुझाना

extinguish the contract : [s. 11(2)(a), Limitation Act] संविदा को निर्वापित करना ; संविदा का निर्वापन करना

extinguish the mortgage : [s. 17(2)(xi), Registration Act] बंधक का निर्वापन होना ; बंधक को निर्वापित करना

extinguishment : the action of extinguishing [art. 31A(1)(a), Const.] निर्वापन

extinguishment of rights : [s. 2(47), Income-tax Act] अधिकारों का निर्वापन

extort : to practise extortion [s. 8, expln. 2, ill. (a), Indian Evidence Act] उद्दापित करना ; उद्दापन करना

extorting alms : [s. 2(b)(ii), Children Act] भिक्षा उद्दापित करना

extortion : the action or practice of extorting or wresting anything, especially money, from a person by force or by undue exercise of authority or power; an act of illegal exaction; getting money etc. by violence, threats, misuse of authority etc. [s. 383, I.P.C. and s. 211, ill. (c), Cr. P.C.] उद्दापन

extortionately : [s. 6, Indian Tolls Act] उद्दापन के तौर पर

extra and multiple shift allowance : [s. 350, Companies Act] अतिरिक्त तथा बहु-पारी भत्ता

extra budgetary resources : बजट-बाह्य स्रोत

extra-curricular : [s. 20(2)(d), Haryana and Punjab Agricultural University Act] पाठ्य-बाह्य ; पाठ्य-चर्या से भिन्न ; [s. 25(1)(ii), Aligarh Muslim University Act] पाठ्यक्रम बाह्य

extra (designation) : अतिरिक्त (पदनाम)

extra guard : [s. 82(c), Air Force Act] अतिरिक्त पहरा ; [s. 9(1)(ii), Railway Protection Force Act] अतिरिक्त गारद

extra-mural : outside the boundaries of a university निवेश बाह्य ; बहिर्वर्ती

extra-mural studies : [s. 5(4), North-Eastern Hill University Act and s. 5(3), University of Hyderabad Act] निवेश-बाह्य अध्ययन पाठ्यक्रम-अतिरिक्त अध्ययन

extra-territorial offence : an offence committed beyond the territory of the State [s. 4, I.P.C.] राज्य-क्षेत्र-बाह्य अपराध

extra-territorial operation : [s. 2, United Nations (Security Council) Act and art. 245(2), Const.] राज्य-क्षेत्र-बाह्य प्रवर्तन

extract : excerpt quotation; a portion or fragment of any writing [s. 78(3), Indian Evidence Act] उद्धरण ; to draw anything from a substance by heat, distillation, solvents [s. 2(e), Oil Industry (Development) Act] निष्कर्षण ; निकालना

extract money : धन ऐंठना

extract of indent : मांगपत्र का उद्धरण

extraction of oil : [s. 2(g)(i), Produce Cess Act] तेल निकालना

extraction or reduction of pillars : [s. 11(3)(a), Coal Mines (Conservation and Development) Act] स्तंभों का निकाला जाना या छांटा जाना

extraditable offence : [art. 3, para 2, SAARC Convention (Suppression of Terrorism) Act] प्रत्यर्पणीय अपराध

extradition : the action of giving up a fugitive criminal to the authorities of the State in which the crime was committed [s. 216, I.P.C. and VIIth sch., list 1, item 18, Const.] प्रत्यर्पण

extradition arrangement : [s. 31(c), Extradition Act] प्रत्यर्पण ठहराव

extradition officer : प्रत्यर्पण अधिकारी

extradition treaty : a treaty between two or more nations which provides for the extradition from each of the countries to any of the others of persons charged with specified offences [s. 2(c)(i), Extradition Act] प्रत्यर्पण संधि

extraneous substance : [s. 30(2)(b), Insecticides Act] बाहरी पदार्थ ; [s. 19(2)(b), Drugs and Cosmetics Act] बाह्य पदार्थ

extraordinary : outside the usual or ordinary [s. 57(e), T.P. Act] गैर-सामान्य ; असाधारण ; असामान्य

extraordinary expense : [s. 175, Indian Contract Act] गैर-सामान्य व्यय ; असाधारण व्यय

extraordinary general meeting : [s. 169(1), Companies Act] असामान्य साधारण अधिवेशन

extraordinary leave : असाधारण छुट्टी

extraordinary original civil jurisdiction : the authority or power (of a High Court) to entertain and decide any original civil (not criminal, appellate or revisional) proceeding about matters such as matrimonial, admiralty etc. which are different from ordinary civil matters [Or. 49, r. 3, C.P.C.] गैर-सामान्य आरंभिक सिविल अधिकारिता ; असाधारण आरंभिक सिविल अधिकारिता

extraordinary original criminal jurisdiction : [s. 374(1), Cr. P.C.] असाधारण आरंभिक दंडिक अधिकारिता

extraordinary risk : [s. 150, Indian Contract Act] असाधारण जोखिम

extravagance in living : [s. 42(f), *Provincial Insolvency Act*]
रहन-सहन में अपव्यय ; रहन-सहन में फिजूलखर्ची

extravagant : wildly excessive [s. 27(2), *Land Acquisition Act*]
अतिमय ; अत्यधिक ; अपरिमित

extravagant or dissipated habits : अपरिमित या अपव्ययी आदतें

extreme old age : अतिवाधेक्य

extremely difficult : difficult to the utmost degree [s. 8(c),
Specific Relief Act] अत्यंत कठिन

extrinsic evidence : extrinsic evidence is evidence from a source

outside a document by means of which it is sought to interpret the document. Instances of it are previous quarrels, illfeeling, repetition of the libels, unnecessary publicity. The untruth of the statement is by itself no evidence of malice बाह्य साक्ष्य

extrinsic words : words not forming part of the document in question [s. 2, *Legal Tender (Inscribed Notes) Act*] बाहरी शब्द

extrusion : बहिर्वेधन

eye-strain : [s. 17(3)(b), *Factories Act*] आंखों पर जोर

eye witness : प्रत्यक्षदर्शी साक्षी